

4990

Ref. No.: G0008 /O.A.No. 521/22 /2024

Date: 06.01.2024

From,

Priyanka Niranjana,
District Magistrate
Mirzapur.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 17.10.2023 in O.A. No. 521/2022 Sampurna Nand V/s. State of U.P.

Sir,

In compliance of Hon'ble NGT order dated 17.10.2023 in the matter of O.A. No. 521/2022 Sampurna Nand V/s. State of Uttar Pradesh, the report of Joint Committee regarding factual status of 26 Stone Crushers and 40 mining leases is being filed herewith.

It is requested that the aforesaid report of Joint committee report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,

**District Magistrate
Mirzapur**

End. No. & Date as above.

Copy forwarded for further information & necessary action:-

1. Principal Secretary, Geology & Mining Department, U.P. Government, Lucknow.
2. Director, Directorate of Geology and Mining, U.P. Khanij Bhawan, Lucknow.
3. Member Secretary, U.P. Pollution Control Board, Lucknow.
4. Mr. Gi. Gi. C George, Advocate, State of U.P.
5. Shri Mukesh Verma, Standing Counsel, Hon'ble N.G.T., New Delhi.
6. Shri Pradeep Kumar Mishra, Advocate, R/o. B-235, Sector -19, NOIDA (U.P).
7. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

**District Magistrate
Mirzapur**

Joint Committee Report

In reference to

Hon'ble NGT In the matter of

O.A. No. 521/2022 Sampurna Nand V/s.

State of U.P. & Ors.

Order dated 17.10.2023

Joint Committee Report in reference to Hon'ble NGT order in the matter of O.A. No. 521/2022 Sampurna Nand V/s. State of U.P. & Ors. Dated 17.10.2023

1. Hon'ble NGT vide its Order dated 17.10.2023 in the matter of Original Application No. 521/2022 Sampurna Nand V/s. State of U.P. & Ors, instructed the following:-

....."4. Vide order dated 26.09.2023 (i) respondent no. 4- M/s R.K. Construction Company and respondent no. 3-UPPCB were directed to submit copies of the relevant documents regarding compliance with EC/consent conditions/recommendations of the Joint Committee/CSR and Environment Management Programmes, (ii) compliance affidavits were O. A. No. 521/2022 Sampurna Nand Vs. State of U.P.&Ors. -3- ordered to be filed by the respondents no 5 to 9, 11, 13, 14, 17 to 26, 30 to 37, 39, 40, 42 and other respondents mentioning in detail the compliance in consonance with EC/consent conditions and recommendations of the Joint Committee and action plan with specific timelines about compliance regarding CSR and Environment Management Programmes to be made by them and (iii) Member Secretary, UPPCB and District Magistrate, Mirzapur were directed to verify the compliance made and submit verification report.

.....10. The mining lease holders are directed to file their response regarding compliance with EC/consent conditions including CSR/CER activities and recommendations made by the Joint Committee. The proprietors of stone crushers are also directed to file their response regarding obtaining of consent from UPPCB and compliance with consent conditions including CSR/CER activities and recommendations made by the Joint Committee before this Tribunal with copy to Member Secretary, UPPCB and District Magistrate, Mirzapur by e-mail on or before 30.11.2023 at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF.

.....11. The UPPCB and District Magistrate, Mirzapur are directed to file report verifying such compliance by the mining lease holders and stone crushers on or before 31.12.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

.....13. List for further consideration on 08.01.2024....."

2. For the compliance of Hon'ble NGT directives following members have been nominated by the District magistrate, Mirzapur vide Letter No. 6488/M.M.C-30/Khanij/2023-24 dated 16.11.2023(Annexure-1): -
 - 2.1. ShriChandrabhanu Singh, Sub Divisional Magistrate, Chunar, Mirzapur.
 - 2.2. ShriUmaShankar, C.O. Chunar, District-Mirzapur.
 - 2.3. ShriShailendra Singh, Sr. Mines Officer, District-Mirzapur.
 - 2.4. ShriUmesh Kumar Gupta, Regional Officer, U.P.P.C.B., Sonebhadra.
3. The committee has conducted meeting to discuss the Action Taken in compliance of above order. The committee has found the following major issues of concern and their compliance / action taken report to flag before Hon'ble NGT in the said matter.
 - 3.1. Compliance Status including CSR/CER activities of the conditions imposed in CTO issued to question 26 Stone Crushers Units covered in this matter.
 - 3.2. Compliance Status including CSR/CER activities of the conditions imposed in EC/CTO issued to question 40 sand bolder mining leases Units covered in this matter.
4. The committee members were conducted the field visits on dated 28.12.2023, dated 29.12.2023 and dated 30.12.2023 to find out the factual position with EC/CTO conditions compliance status of the 26 stone crushers and 40 mining leases projects. 23 out of 26 stone crushers and 37 out of 40 sand stone mining leases have valid CTOs from State PCB. Rest 03 mining leases have not obtained valid CTO, in which 02 out of 03 mining lease applied to obtain CTO.
5. The details about to CTOs granted for stone crushers and mining leases are following as Table-1 and Table-2:-

5.1. Status of the granted Consent to Operate (CTO) for 26 Stone Crusher Units of the 04 Villages I.e. Bhagauti Dei, Sonpur, Biyahur and Chakjata.

S. No	District	Name and address of the Stone Crusher Units	Status of CTO	
			Issued/Not Applied	Validity
1.	MIRZAPUR	M/S ABHIYAN CONSTRUCTION, CHAKJATA, AHRAURA, CHUNAR, MIRZAPUR	CTO has not obtained valid CTO.	
2.	MIRZAPUR	M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR	Issued on 25.07.2022	31.07.2026
3.	MIRZAPUR	M/S MAHAKAL MINNING & CONSTRUCTION, SONPUR, BHAGWAT, CHUNAR, MIRZAPUR.	Issued on 01.01.2021	31.07.2025
4.	MIRZAPUR	M/S P.N.C. INFRA TECH LTD, SONPUR, CHUNAR, MIRZAPUR	Issued on 11.07.2022	31.07.2026
5.	MIRZAPUR	M/S S.U. ENTERPRISES, SONPUR, CHUNAR, MIRZAPUR	Not obtained valid CTO	
6.	MIRZAPUR	M/s UMA STONE WORKS, ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR MIRZAPUR	Issued on 06.02.2020	31.07.2024
7.	MIRZAPUR	M/s IDEAL VISIONS ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 17.08.2022	31.07.2025
8.	MIRZAPUR	M/S RAJ ASSOCIATE CRUSHER PLANT,VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 27.07.2022	31.07.2025
9.	MIRZAPUR	M/s RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 27.07.2021	31.07.2026
10.	MIRZAPUR	M/s R.K. CONSTRUCTION CO.,VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 09.06.2022	31.07.2027

11.	MIRZAPUR	M/s MAA SHITLA STONE (STONE CRUSHER UNIT),VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 01.08.2022	31.07.2026
12.	MIRZAPUR	M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued on 26.05.2022	31.07.2027
13.	MIRZAPUR	M/S SATYA NARAIN SINGH CONS. PVT. LTD (FORMELY P.B.R. INFRATECH PRIVATE LTD., (STONE CRUSHER UNIT-03)), VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued on 28.05.2022	31.07.2026
14.	MIRZAPUR	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS) BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 17.12.2020	31.07.2025
15.	MIRZAPUR	M/S ELIT STONES BHAGAUTI DEI, CHUNAR, MIRZAPUR	Issued on 22.08.2022	31.07.2023
16.	MIRZAPUR	M/S GANGA SAGAR SINGH (STONE CRUSHER), BHAGAUTI DEI, CHUNAR, MIRZAPUR.	Issued on 11.02.2021	31.07.2025
17.	MIRZAPUR	M/S NILAMA SINGH (Ex. NAME- M/s MAA VINDHYAVASINI STONE WORKS), BHAGAUTIDEI, CHUNAR, MIRZAPUR	Issued on dated 15.06.2023	31.07.2027
18.	MIRZAPUR	M/S RAJESH BHAI PATEL, ARAZI NO. 180/2, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.10.2020	31.07.2025
19.	MIRZAPUR	M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	CTO rejected on dated 04.07.2023	
20.	MIRZAPUR	M/S RAUF KHAN, BHAGAUTI DEI, CHUNAR MIRZAPUR	Issued on 19.10.2022	31.07.2026
21.	MIRZAPUR	M/S SHRI KRISHNA STONE CRUSHER, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 27.07.2022	31.07.2026
22.	MIRZAPUR	M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE), BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 28.06.2022	31.7.2026

23.	MIRZAPUR	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 02.08.2021	31.07.2026
24.	MIRZAPUR	M/s SHRI BAJARANG STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.07.2022	31.07.2027
25.	MIRZAPUR	M/s JAY MAA DURGAE MIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.01.2021	31.07.2025
26.	MIRZAPUR	M/s RAJESH BHAI PATEL (STONE CRUSHER UNIT) ARAZI NO.704 MI, VILL.BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAWT, TEHSIL-CHUNAR, DISTT. MIRZAPUR(U.P.)	Issued on 13.11.2020	31.07.2025

Table-2

5.2. Status of the granted Consent to Operate (CTO) for Sand Stones Mining lease covered in this matter of the 04 Villages I.e. Bhagauti Dei, Sonpur, Biahur and Chakjata, Tehsil- Chunar, District-Mirzapur.

Sr. No.	Name and address of Mining leases	Details of Mining leases				Status of CTO		
		Tehsil	Village	Gata No.	Area (Acre)	Granted	Pending	Rejected
1.	मेसर्स सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय, निवासी-बांकेलाल टण्डन जी की गली, वासलीगंज, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	730	2	No	Applied	No
2.	श्री राजेश भाई पटेल पुत्र स्व0 जगदीश सिंह, निवासी-ग्राम-रामरसही,पो0-पटिहटा, चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	180/2	5	Yes (31.12.2027)	NA	NA
3.	श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय, निवासी-ग्राम व पो0-पटिहटा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	703	2.5	Yes (31.12.2027)	NA	NA
4.	श्रीमती विजेता सिंह पत्नी श्री हेमन्त कुमार सिंह, निवासी-ग्राम-पटेल नगर (गरौड़ी), पो0-अदलहाट, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705 MI	2.5	Yes (31.12.2027)	NA	NA
5.	श्री अभय सिंह पुत्र श्री जगत नारायण सिंह, निवासी-ग्राम-लालपुर, अहरौरा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705	2.5	Yes (31.12.2027)	NA	NA
6.	श्रीमती अमृता सिंह पत्नी श्री विशाल सिंह, निवासी-म0सं0-जे-12/15, एच-3, बोलियाबाग, राम कटोरा, चेतगंज, सदर, जनपद-वाराणसी।	चुनार	भगौतीदेई	728	2.5	No	Applied	Yes (17.11.2023)

7.	श्री गंगा सागर सिंह, पुत्र श्री मेघवरन सिंह, निवासी-ग्राम-करमपुर, तहसील-सैदपुर, जनपद-गाजीपुर।	चुनार	भगौतीदेई	730	2.5	Yes (31.12.2027)	NA	NA
8.	मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स, पा0 श्री माता प्रसाद पुत्र श्री राम प्रसाद, निवासी-ग्राम-पहाड़पुर, तहसील-नरैनी, जनपद-बाँदा।	चुनार	भगौतीदेई	180/2	2.5	Yes (31.12.2027)	NA	NA
9.	श्री अशोक कुमार मिश्र पुत्र श्री रमाकान्त मिश्र, निवासी-ग्राम-बिहारा पोस्ट- पीला कोठी, थाना-कोतवाली कर्वी, जनपद-चित्रकूट।	चुनार	भगौतीदेई	180/2	2.5	Yes (31.12.2027)	NA	NA
10.	मो0 शाह पुत्र श्री जमात अली शाह, निवासी-ग्राम-हरहरपुर डुन्डा शुभाली, थाना-बहेड़ी, जनपद-बरेली।	चुनार	भगौतीदेई	732	2.5	Yes (31.12.2027)	NA	NA
11.	मे0 एस0आर0 डेवलपर्स, प्रो0 श्रीमती रेनू सिंह पत्नी श्री संदीप कुमार सिंह, निवासी-सा. कोरोनाशेन कालिंदी विले प्लैट संख्या-402, विभूति खण्ड, गोमती नगर, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	3	Yes (31.12.2027)	NA	NA
12.	श्री स्वतंत्र सिंह पुत्र श्री सिद्धनाथ सिंह, निवासी-592घ/53सी, राजीव नगर, थाना-पी0जी0आई0, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	2.5	Yes (31.12.2027)	NA	NA
13.	मो0 शमशाद पुत्र मो0 इलियास, निवासी-मोहल्ला-म0नं0-578-ए, लाला महावीर प्रसाद रोड कसाई वार, सदर कैण्ट, अहमदपुर उर्फ कमलापुर दिलकुशा, थाना-कैण्ट, तहसील-सदर, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	2.5	Yes (31.12.2027)	NA	NA
14.	मे0 करुणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्द्व, तह0-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 Khand No. 08	2.5	Yes (31.12.2027)	NA	NA
15.	मे0 करुणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्द्व, तह0-लालकुआँ, हल्द्वानी, जनपद-नैनीताल। (मे0 श्रीमती भावना पाण्डेय)	चुनार	भगौतीदेई	705 Khand No. 06	2.5	Yes (31.12.2027)	NA	NA
16.	मे0 करुणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्द्व, तह0-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 Khand No. 07	2.5	Yes (31.12.2027)	NA	NA
17.	मे0 कमला शंकर यादव पुत्र श्री बाबा प्रसाद यादव, निवासी-ग्राम-अहिरौली, पोस्ट-शीतलगंज, थाना कोतवाली मंडियाहू, जनपद-जौनपुर।	चुनार	भगौतीदेई	728	2.5	Yes (31.12.2026)	NA	NA

18.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह0- सगडी, जनपद-आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो0-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	732	2.5	Yes (31.12.2027)	NA	NA
19.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह0- सगडी, जनपद-आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो0-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	737	2.5	Yes (31.12.2027)	NA	NA
20.	श्री रमाशंकर दूबे पुत्र श्री सुरेन्द्र दूबे, निवासी- कम्हारी, ब्रह्मनगर, राबर्टसगंज, जनपद-सोनभद्र।	चुनार	सोनपुर	142	2.5	Yes (31.12.2027)	NA	NA
21.	श्री निक्शय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय, निवासी मो0-भटवा के पोखरी, तहसील-सदर, जनपद-मीरजापुर।	चुनार	सोनपुर	142	2.5	Yes (31.12.2027)	NA	NA
22.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1d (ख0सं0-39)	3	Yes (31.12.2026)	NA	NA
23.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1d (ख0सं0-40)	3	Yes (31.12.2026)	NA	NA
24.	श्री सिद्धार्थ, प्रो0, पुत्र श्री रामजय श्री, ग्राम- चकजाता, तह0-चुनार, जनपद-मिर्जापुर।	चुनार	चकजाता	आ0सं0-03	5	No	Not Applied	No
25.	श्री बाबू नारायण कुशवाहा पुत्र श्री राम सहाय कुशवाहा, निवासी मो0-रमेडी तरौस, शहर-हमीरपुर एवं श्री व्यास वर्मा पुत्र श्री त्रिवेणी प्रसाद वर्मा, निवासी म0नं0-568ख/219, गीतापल्ली, आलम बाग, थाना-कृष्णा नगर, जनपद-लखनऊ।	चुनार	सोनपुर चकजाता	497&198	5	Yes (31.12.2027)	NA	NA
26.	श्री खाकी बाबा कन्स्ट्रक्शन कम्पनी प्रो0 श्री रमेश सिंह पुत्र श्री घुरहू सिंह, निवासी-इमरिती कालोनी, राबर्टसगंज, जनपद-सोनभद्र।	चुनार	भगौतीदेई	732	2.5	Yes (31.12.2027)	NA	NA
27.	मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0, प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0 देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	732 Serial No. 18	2.5	Yes (31.12.2023)	NA	NA
28.	मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0, प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0 देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	732 Serial No. 21	2.5	Yes (31.12.2023)	NA	NA
29.	श्री जावेद अहमद पुत्र श्री अली जमीर खॉं, निवासी ग्राम-रसूलपुर, थाना-अदलहाट, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	730	2.5	Yes (31.12.2027)	NA	NA
30.	मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0, प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0 देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	180/2 Serial No. 20	3	Yes (31.12.2023)	NA	NA

31.	श्री संजय भाई पटेल पुत्र स्व० जगदीश, निवासी-रामरसही, पोस्ट-पटिहटा, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	180/2 Serial No. 19	3	Yes (31.12.2027)	NA	NA
32.	श्री संजय भाई पटेल पुत्र स्व० जगदीश, निवासी-रामरसही, पोस्ट-पटिहटा, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	180/2 Serial No.28	3	Yes (31.12.2026)	NA	NA
33.	श्री चन्द्रबली यादव पुत्र श्री बिरजू, निवासी-देवनाथपुर, अधवार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	703	2	Yes (31.12.2027)	NA	NA
34.	मे० विन्ध्यवासिनी इण्टरप्राइजेज, प्रो० श्री राजेन्द्र प्रसाद पाठक पुत्र स्व० रामरुचि पाठक, निवासी-मुडिलाडीह, घोरावल, जनपद-सोनभद्र।	चुनार	सोनपुर	157	4	Yes (31.12.2027)	NA	NA
35.	मे० दिलीप बिल्डकान लिमिटेड, डायरेक्टर श्री दिलीप सूर्यवंशी पुत्र स्व० शिव नारायण सूर्यवंशी, निवासी प्लाट नं०-05, इनसाइड गोविन्द नारायण सिंह गेट, चूना भट्टी कोलार रोड, भोपाल (म०प्र०)।	चुनार	सोनपुर	1d	2.5	Yes (31.12.2025)	NA	NA
36.	मे० माँ शीतला स्टोन, पा० श्री मिथिलेश सिंह पुत्र श्री रामचरित्तर सिंह, निवासी ग्राम-अदलपुरा, थाना व तहसील-चुनार, जनपद-मीरजापुर।	चुनार	सोनपुर	1d	2	Yes (31.12.2027)	NA	NA
37.	मे० आर०के० कन्स्ट्रक्शन कम्पनी, प्रो० श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह, निवासी-गऊघाट, थाना कोतवाली शहर, जनपद-मीरजापुर।	चुनार	सोनपुर	1d	5	Yes (31.12.2027)	NA	NA
38.	मे० शैलपुत्री, प्रो० श्री लक्ष्मी शंकर मिश्रा पुत्र श्री विश्वनाथ मिश्रा, निवासी ग्राम-बिरमउवा, नकहरा, जनपद-मीरजापुर।	चुनार	सोनपुर	142	2.5	Yes (31.12.2027)	NA	NA
39.	श्री गुल बदन पुत्र श्री सेतू, निवासी ग्राम-सोनपुर, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	सोनपुर	170	3	Yes (31.12.2027)	NA	NA
40.	मे० लाईफमैप बिल्डर्स प्रा०लि०, श्री अजय कुमार सिंह पुत्र श्री बैजनाथ, निवासी- 51415A, अम्ब्रोसिया अपार्टमेन्ट, लंका, जनपद-वाराणसी।	चुनार	सोनपुर	142	2.5	Yes (31.12.2027)	NA	NA

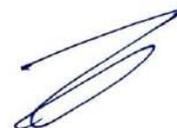
6. On the basis of facts found during the field visit, the salient observations with EC/CTO conditions compliance status of the each 26 stone crushers are as following:-

6.1.M/s Abhiyan Construction, Vill.-Chakjata, Ahraura, Chunar, Mirzapur.

a) It is informed that the said industry establish at Village-Chakjata, Pargana-Ahraura, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.043363-latitude and 83.008451-longitude.

b) It seems that Stone Crusher was in operational condition.

- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, conveyor belts and ends of conveyor belts have not covered with tin shed or metallic sheet. Vibrating screens (waterfall) has covered partially with metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at all dust emission sources of machinery and water sprinklers has installed at only one-sided barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at borewell for measurement of quantity of water consumption.
- f) Barricading of metal sheet have not established as wind-breaking wall around the periphery of the stone crusher.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has not constructed mettelic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) CTO issued vide dated 29.11.2018 to above stone Crusher is revoked from Regional Office, U.P. Pollution Control Board, Sonbhadra vide letter dated 25.07.2022. Presently Industry has not obtained valid CTO.



Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. In case of industry operate without having valid CTO; UPPCB shall initiate action under the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- ii. UPPCB shall impose environmental compensation against the industry for past violation days.

6.2. M/s MaaGayatri Stone Works, Sonpur, Ahraura, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 159, 160, Area-1.0 Hect., Village-Sonpur, Pargana-Ahraura, Tehsil-Chunar, and District-Mirzapur. The Geo-coordinates of the industry is 24.045093-latitude and 83.002904-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.

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- e) Separate energy meter has installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonebhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 25.07.2022 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.1.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.3. M/s Mahakal Mining and Construction, Sonpur, Bhagwat, Chunar, Mirzapur

- a) The said industry has established at Arazi No. 140, Village and Post-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.050376-latitude and 83.004119-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading in north direction.

- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet or bricks have not established as wind-breaking wall around the whole periphery of the stone crusher. The barricading has established approximate 12 feet in north direction.
- g) No plantation has found in industry premises.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 01.01.2021 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.2.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction/ initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.4. M/s PNC Infratech Limited, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 57, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, and District-Mirzapur. The Geo-coordinates of the industry is 25.054115-latitude and 83.000388-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor.
- e) Separate energy meter has installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has

established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.

- f) Barricading of metal sheet with water sprinklers have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has not constructed metallic road inside the whole premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 625 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 11.07.2022 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.3.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

6.5. M/s S.U. Enterprises, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) It is informed that the said industry establish at at Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050491-latitude and 82.98684-longitude.
- a) It seems that Stone Crusher was not in operational condition.
- a) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have not covered with tin shed or metallic sheet.
- b) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at all dust emission sources of machinery.
- c) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has not established at borewell for measurement of quantity of water consumption.

- b) Barricading of metal sheet have not established as wind-breaking wall around the periphery of the stone crusher.
- c) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- d) Industry has not constructed mettelic road inside the premises to reduce the dust emission which generated by vehicular movements.
- e) Presently Industry has not obtained valid CTO.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. In case of industry operate without having valid CTO; UPPCB shall initiate action under the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
 - ii. UPPCB shall impose environmental compensation against the industry for past violation days (If any).
- 6.6. M/s Uma Stone Works, Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 140, 57Ka, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.050352-latitude and 83.003873-longitude.

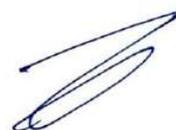
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- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading in north direction.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet or bricks have not established as wind-breaking wall around the whole periphery of the stone crusher. The barricading has established approximate 12 feet in north direction.
- g) No plantation has found in premises of industry.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.



- k) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 06.02.2020 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.4.

Photographs of the above said stone crusher:



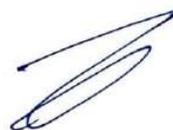
Finding/Suggestion of the committee:

- i. UPPCB shall issue direction or initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.7. M/s Ideal Visions, Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 131, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.053033-latitude and 83.001391-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.

- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet. One conveyor belt for collecting stone dust has not covered.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor.
- e) Separate energy meter has not established for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher except north direction. The barricading has established approximate 12 feet except north direction.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 17.08.2022 issued by UPPCB.



- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.5.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.8. M/s Bansant Kumar formerlyname as M/s Raj Associate,Sonpur, Bhagwat, Chunar, and Mirzapur.

- a) The said industry has established at Arazi No. 144, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, and District-Mirzapur. The Geo-coordinates of the industry is 25.048500-latitude and 82.002103-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.

- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate above 12 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has constructed metallic road inside the some part of industry premises to reduce the dust emission which generated by vehicular movements.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 27.07.2022 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-

complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.6.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.9. M/s Raj Laxmi Enterprises, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 57Ta, 57Mi, 7, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.055390-latitude and 82.998795-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor.

- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet or bricks have not established as wind-breaking wall around the periphery of the stone crusher, which violates condition no 4(V) imposed in CTO.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 06.02.2020 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.7.
- l) Industry has not adopted to install Air pollution control measures and operated without it, which violates CTO conditions and provision of Air Act.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall revoke the issued CTO dated 06.02.2020. Further UPPCB shall issue initiate action for closure under the section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) in the light of violation of CTO conditions and provision of Air act.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.10. M/s R.K. Construction Company, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 57, Area-1.0120 Hectare, Village-Sonpur, Post-Patihatta, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.053985-latitude and 83.002484-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) Canvas cloth as telescopic suit has established at the ends of the conveyor belts. Water sprinkling system has installed at all conveyor belts. Movable Water sprinklers haveavailable in premises of industry.

- e) Separate energy meter has installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate above 12 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 625 KVA, at which the height of exhaust pipe has established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 09.06.2022 issued by UPPCB.
- l) Maximum conditions imposed in CTO are satisfactory complying with by the industry and rest nominal conditions imposed in CTO are partially complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.8.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status (If required).
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

6.11. M/s Maa Shitala Stone (Stone Crusher Unit), Village-Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No139 Mi, 138 Mi, 135/2Mi and 137, Area-1.140, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.051633-latitude and 83.002939-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has partially installed at barricading.

- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonebhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 01.08.2022 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.9.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

6.12. M/s PBR Infratech Private Limited (Unit-4), Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 135Mi, Area-1.2008 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.053111-latitude and 83.004472-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.

- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet / tin shed have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 18 feet i.e. above 12 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has partially constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonebhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 26.05.2022 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.10.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction or initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.13. M/s Satya Narain Singh Construction Private Limited Formerly Name M/s PBR Infratech Pvt. Ltd (Stone Crusher Unit-3), Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 140Mi, Area-1.265 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.0502576-latitude and 83.0029063-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at partially barricading.

- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet / tin shed have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition. In the north direction, barricading of metal sheet / tin shed has established jointly with periphery of other stone crusher.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has partially constructed concrete road as metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 580 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonebhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 28.05.2022 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the

all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.11.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

6.14. M/s Ashirwad Stone (Ex Name M/s Ashirwad Stone Works), Bhgautidei, Patihatta, Chunar, Mirzapur.

- a) The said industry has established at Village-Bhagaudei Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.048116-latitude and 82.979781-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.

- e) Separate energy meter has installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher except north direction. The height of this barricading was approximate 12 feet as per CTO condition except north direction.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- i) Industry has constructed partially concrete road as metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 180 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 17.12.2020 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the

all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.12.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.15. M/s Elite Stones, Village- Bhagautidei, Chunar, Mirzapur.

- a) The said industry is has established at Arazi No. 601, 305, Village- Bhagautidei, Post-Patihatta, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.057365-latitude and 82.993435-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have not covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has not installed at barricading.

- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has not established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of bricks have established as wind-breaking wall around the periphery of the stone crusher in East and North direction. The height of this barricading was approximate 12 feet.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 380 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 22.08.2022 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.13.
- l) Industry has not adopted to install Air pollution control measures and operated without it, which violates CTO conditions and provision of Air Act.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall initiate action under the section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) in the light of violation of CTO conditions and provision of Air act.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.16. M/s Ganga Sagar Singh (Stone Crusher), Village-Bhagautidei, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 731 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.05734-latitude and 82.99646-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet. Ends of conveyor belts have not covered.

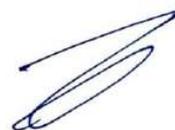
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- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate above 12 feet as per CTO condition.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has partially constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 625 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, CTO have issued to industry for operation of 01 stone crusher and production of stone grits @12500 Ton/Year by UPPCB. Plants and machineries for two stone crushers has established at same dug, which violates condition no. 02 of CTO and provision of Air/Water act.
- k) The Industry has not submitted compliance report of conditions imposed in CTO dated 11.02.2021 issued by UPPCB.



- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.14.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. Industry has established plants and machineries for two stone crushers at same dug, which violates condition no. 02 of CTO and provision of Air/Water act. In the light of violation of CTO conditions and provision of Air act, UPPCB shall revoke the issued CTO dated 11.02.2021. Further UPPCB shall issue initiate action for closure under the section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.17. M/s Nilima Singh (Ex. Name M/s MaaVindhya Vasini Stone Works), Village-Bhagautidei, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 184, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.047313-latitude and 82.979409-longitude.

- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.
- e) Separate energy meter has installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has not established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher except west and north direction. The height of this barricading was approximate 12 feet as per CTO condition except west and north direction. In the north direction, barricading of bricks of other stone crusher after way/link road constructed.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 250 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 15.06.2023 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.15.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.18. M/s Rajesh Bhai Patel, Village- Bhagautidei, Bhagawt, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagawt, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.044763-latitude and 82.974697-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.

- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-sheet or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher except East direction. The height of this barricading was approximate 12 feet as per CTO condition except East direction.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 14.10.2020 issued by UPPCB.

- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.16.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction or initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.19. M/s Raju Stone Product, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The plant of machinery was not established. Only civil foundation such as 'Dug' has constructed in the premises of industry. The committee members have found plant and machinery during field visit in the month of June 2023. It may be that Industry is under renovation and capacity of plant / machinery may be modify.
- b) As per records of Regional Office, UPPCB, Sonbhadra, industry has not intimate to office for the renovation work. UPPCB has not issued any approval or CTE to the industry.

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- c) Barricading of bricks have established as wind-breaking wall around the periphery of the stone crusher in the East and South direction.
- d) CTO issued vide dated 04.07.2018 to above stone Crusher has expired on dated 31.12.2022. Presently Industry has not obtained valid CTO.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall ensure that industry should not operational without having valid CTO. In case of Industry operate without having valid CTO, UPPCB shall initiate action under the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- ii. UPPCB shall impose environmental compensation against the industry for past violation days (If any).

6.20. M/s Rauf Khan, Village- Bhagautidei, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.047862-latitude and 82.982354-longitude.
- b) It seems that Stone Crusher was not in operational condition.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, conveyor belts and ends of conveyor belts have partially covered with tin shed or metallic sheet. Vibrating screens (waterfall) has covered partially with metallic sheet.

- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at all dust emission sources of machinery.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has not established.
- f) Barricading of metal sheet have not established as wind-breaking wall around the whole periphery of the stone crusher.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed.
- h) Industry has not constructed mettelic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 160 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 19.10.2022 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.17.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction or initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

6.21. M/s Shree Krishna Stone Crusher, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry is has established at Arazi No. 183 and 188, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.047996-latitude and 82.980422-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher and secondary jaw crusher have not covered with tin-shed or metallic sheet. Vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has not installed at barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet or bricks have not established as wind-breaking wall around the periphery of the stone crusher, which violates condition no 12 (e) of CTO.

- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed.
- h) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 27.07.2022 issued by UPPCB.
- k) Industry has not adopted to install Air pollution control measures and operated without it, which violates CTO conditions and provision of Air Act. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.18.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall revoke the issued CTO dated 27.07.2022. Further UPPCB shall issue initiate action for closure under the section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) in the light of violation of CTO conditions and provision of Air act.

- ii. UPPCB shall impose environmental compensation against the industry for non-complying / violation days.

6.22.M/s Riya Enterprises (Ex Name Tridev Stone), Village-Bhagautidei, Patihatta, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 704 Mi, Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.061692-latitude and 82.998711-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and conveyor belts have covered with tin-shed or metallic sheet. Ends of conveyor belts have not covered.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a

minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.

- i) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 28.06.2022 issued by UPPCB.
- l) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.19.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction or initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.

- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.23.M/s New Ashtbhuja Stone, Village-Bhagautidei, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 688, 691, 692, 713, 714, 720, 721, 722, 725 and 726, Village-Bhagautidei, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.060722-latitude and 82.997878-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.
- e) Separate energy meter has installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.

- h) Industry has partially constructed concrete road as metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 400 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 02.08.2021 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.20.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

6.24.M/s Shri Bajrang Stone, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 185, 186 & 181 Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.04814-latitude and 82.981082-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has not established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher except North direction. The height of this barricading was approximate 12 feet as per CTO condition except North direction.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.



- h) Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- i) Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 14.07.2022 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.21.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction or initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

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6.25.M/s Jai Maa Durga Mixture Plant, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 587, 588 & 605 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.056860-latitude and 82.991243-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 15 feet as per CTO condition.
- g) Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.
- h) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.

- i) Industry has partially constructed concrete road as metallic road inside the premises to reduce the dust emission which generated by vehicular movements.
- j) Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- k) As per Regional Office, UPPCB, Sonebhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 22.06.2022 issued by UPPCB.
- l) Maximum conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.22.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
- ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

6.26.M/s Rajesh Bhai Patel (Stone Crusher Unit), Village- Bhagautidei, Bhagawt, Chunar, Mirzapur.

- a) The said industry has established at Arazi No. 704 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagawt, Tehsil-Chunar and District-Mirzapur. The Geo-coordinates of the industry is 25.062435-latitude and 82.999871-longitude.
- b) Stone Crusher has produce stone grits as main product using stone bolder as raw material. It seems that Industry is operational.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin-shed or metallic sheet.
- d) A telescopic suit has not installed at the ends of the conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has not installed at barricading.
- e) Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electro-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put up before committee during visit.
- f) Barricading of metal sheet and bricks have established as wind-breaking wall around the periphery of the stone crusher. The height of this barricading was approximate 12 feet as per CTO condition.
- g) A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018. In this regards, this direction is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
- h) Industry has constructed concrete road as metallic road inside the premises to reduce the dust emission which generated by vehicular movements.

- i) Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 13.11.2022 issued by UPPCB.
- k) Some conditions imposed in CTO are satisfactory complying with by the industry and rest conditions imposed in CTO are partially complying or non-complying with by the industry. The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 2.23.

Photographs of the above said stone crusher:



Finding/Suggestion of the committee:

- i. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.
 - ii. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).
7. Stone Crusher Units are not covered under for carrying CSR/CER activities, as per guideline issued by UPPCB vide reference no.H71497/C-3/Nodal Stone Crusher-163/22 dated 10.02.2022. (Copy of letter annexed as annexure no. 03)

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8. On the basis of facts found during the field visit, the salient observation and factual position with EC/CTO conditions compliance status of 40 mining leases projects is as given:-

8.1. M/s Sunil Kumar Pandey S/o Shri Devi Prasad Pandey, Vill.- Bhagautidei, Tehsil- Chunar, Mirzapur.

- a) The lease area of the mining lease is 0.80 Hectare or 2.0 Acres.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) As per Regional Office, UPPCB, Sonebhadra records, the mining project has not obtained valid CTO.
- j) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.

Finding/Suggestion of the committee:

- i. In case of Mining project operate without having valid CTO, Concerned Department such as Mining and UPPCB shall issue direction / initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

8.2. M/s Rajesh Bhai Patel located at Arazi. No. 180/2, Lease Area-2.02 Hectare, Village-Bhagautideyi, Tehsil-Chunar, District-Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 180/2, Lease Area- 2.02 Hectare, Village-Bhagautideyi, Tehsil-Chunar, District-Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **31.05.2023** issued by UPPCB.
- k) Proponent of the said mining leases has not submitted compliance status about to CSR/CER activities. Therefore, Joint Committee could not verify the compliance of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.1.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.3. M/s Shri Neeraj Upadhyay (Sand Stone) located at Arazi. No. 703, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 180/2, Lease Area- 2.02 Hectare, Village-Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



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- j) The mining lease have valid CTO dated **26.05.2023** issued by UPPCB.
- k) Proponent of the said mining leases has not submitted compliance status about to CSR/CER activities. Therefore, Joint Committee could not verify the compliance of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.2.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.4. M/s Smt. Vijeta Singh(Sand Stone) located at Arazi. No. 705 Mi, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 705Mi, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.

Photographs of the above said mining lease:



- i) The mining lease have valid CTO dated **05.07.2023** issued by UPPCB.
- j) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.3.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.5. M/s Abhay Singh (Sand Stone/Building Stone)located at Arazi. No. 705, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 705, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.

- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **05.07.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.4.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.6. M/s Amrita Singh W/o Shri Vishal Singh, Village- Bhagautidei, Teh.- Chunar, Mirzapur.

- a) The lease area of the mining lease is 1.01 Hectare or 2.50 Acres.
- b) It seems that the above mining lease is in operational.

- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) As per Regional Office, UPPCB, Sonbhadra records, the mining project has not obtained valid CTO. It has applied for it.

Finding/Suggestion of the committee:

- i. In case of Mining project operate without having valid CTO, Concerned Department such as Mining and UPPCB shall issue direction / initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

8.7. M/s Shri Ganga Sagar Singh (Sand Stone Mine) located at Arazi. No. 730, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 730, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.

- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **06.06.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.5.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.8. M/s/ J. A. M. Marble and Mineral located at Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.

- c) The mining project has established all pillars around lease area. The mining project has not established fencing around the whole periphery of the lease area.
- d) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- e) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- f) Dust suppression mechanism has not installed by project.
- g) Mobile septic tank arrangement has not established by project.
- h) Photographs of the above said mining lease:



- i) The mining lease have valid CTO dated **17.06.2023** issued by UPPCB.
- j) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.6.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

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8.9. M/s Shri Ashok Kumar Mishra (Sand Stone) located at Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has partially established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **25.05.2023** issued by UPPCB.
- k) Proponent of the said mining lease submitted compliance status of CSR/CER activities as per records available in mines office. This compliance status found satisfactory.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.7.

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Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

8.10. M/s Mohd Shah (Sand Stone and Building Stone) located at Arazi. No. 732, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located Arazi. No. 732, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **05.06.2023** issued by UPPCB.

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- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.8.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.11. M/s S.R. Developers (Sand Stone) located at Arazi. No. 180/2, Lease Area 1.20 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. 180/2, Lease Area 1.20 Ha, Village- Bhagautidei, Tehsil-Chunar and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.

j) Photographs of the above said mining lease:



- k) The mining lease have valid CTO dated **22.05.2023** issued by UPPCB.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.9.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.12. M/s Swantra singh (Sand Stone Mining) located at Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has partially established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.

- h) Mobile septic tank arrangement has established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **22.05.2023** issued by UPPCB.
- k) Proponent of the said mining lease submitted compliance status of CSR/CER activities as per records available in mines office. This compliance status found satisfactory.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.10.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

8.13. M/s Mohd. Shamshad (Sand Stone) located at Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has partially established fencing around the whole periphery of the lease area.

- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) The mining lease have valid CTO dated **25.05.2023** issued by UPPCB.
- j) Proponent of the said mining lease submitted compliance status of CSR/CER activities as per records available in mines office. This compliance status found satisfactory.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.11.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

8.14. M/s Karuna Consultant Pvt. Ltd. (Khand-08) located at Arazi. No. 705, Lease Area 1.01 Ha, Khand-08 Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. 705, Lease Area 1.01 Ha, Khand-08 Village- Bhagautidei, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has partially established fencing around the whole periphery of the lease area.

- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **04.08.2023** issued by UPPCB
- k) Proponent of the said mining lease submitted compliance status of CSR/CER activities as per records available in mines office. This compliance status found satisfactory.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.12.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

8.15. M/s Smt. Bhawana Pandey (Sand Stone Mines) located at Arazi. No. 705, Khand-6, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 705, Khand-6, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, and District- Mirzapur.

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- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) The mining lease have valid CTO dated **02.08.2023** issued by UPPCB.
- j) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.13.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.16. M/s Karuna Consultant Pvt. Ltd. (Khand-07) located at Arazi. No. 705, Lease Area 1.01 Ha, Khand-07 Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 705, Lease Area 1.01 Ha, Khand-07 Village- Bhagautidei, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.

- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **04.08.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.14.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.17. M/s Shri Kamla Shankar Yadav located at Arazi. No. 728, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 728, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **25.06.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.15.

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Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.18. M/s Shri Akhilanand Mishra and Ashish Kumar Tiwari located at Arazi. No. 732, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 732, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) The mining lease have valid CTO dated **07.06.2023** issued by UPPCB.
- j) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.16.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.19. M/s Shri Akhilanand Mishra and Ashish Kumar Tiwari located at Arazi. No. 737, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 737, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **07.06.2023** issued by UPPCB.

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- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.17.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.20.M/s Shri Ramashankar Dubey (Sand stone) located at Arazi. No. 142, Lease Area 1.01 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 142, Lease Area 1.01 Ha, Village- Sonpur, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.

j) Photographs of the above said mining lease:



- k) The mining lease have valid CTO dated **17.06.2023** issued by UPPCB.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.18.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.21. M/s Shri Nikshay Pandey (Sand stone Mines) located at Arazi. No. 142, Lease Area 1.01 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 142, Lease Area 1.01 Ha, Village- Sonpur, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.

- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **05.06.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.19.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.22.M/s Chandrabhan Singh located at Arazi. No. 1K (Sl. NO. 39), Lease Area 1.21 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 1K (Sl. NO. 39), Lease Area 1.21 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.

- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **31.05.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.20.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.23.M/s Chandrabhan Singh located at Arazi. No. 1K (Sl. N0. 40), Lease Area 1.21 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 1K (Sl. N0. 40), Lease Area 1.21 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **31.05.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.21.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

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8.24. M/s Siddharth S/o Shri Ramjay Shree, Village- Chakjata, Tehsil- Chunar, Mirzapur.

- a) The said mining lease is located at Arazi No 3, Lease Area 2.02 Ha, Village- Sonpur, Tehsil-Chunar and District- Mirzapur.
- b) It seems that the above mining lease is in non-operational.
- c) As per records availbale in mines office, the committee found a fact as follows:-

"The Out of 40 mining area mentioned in committee's report dated 03.02.2023 constituted in compliance of order dated 01.09.2022 passed by the Honorable Tribunal, the mining lease of minor-mineral building stone sand stone (grit/boulder/Patia) available on land No. 24 of above table situated in Village-Sonpur Tehsil-Chunar is permitted for the period from 27.08.2016 to 26.08.2026 whereas, above mining lease was accepted/executed in favor of Shri Sidharth S/o Shri Rajmal R/o Chakjata, Tehsil Chunar District-Mirzapur for the period from 14.03.2012 to 12.03.2022, the period of which had expired on 12.03.2022. Since above date itself the mining work is not running in above mining area."

Finding/Suggestion of the committee:

- i. The above saidmininglease namely Shri Sidharth S/o Shri Rajmal R/o Chakjata, Tehsil Chunar District-Mirzapur for the period from 14.03.2012 to 12.03.2022, the period of which had expired on 12.03.2022. The mining work is not running in above mining lease area.

8.25. M/s Shri Babu Narayan Kushwaha (Sand Stone) located at Arazi. No. 497 and 198, Lease Area 2.02 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 497 and 198, Lease Area 2.02 Ha, Village- Sonpur, Tehsil-Chunar, and District- Mirzapur.

- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has partially established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **25.05.2023** issued by UPPCB.
- k) Proponent of the said mining lease submitted compliance status of CSR/CER activities as per records available in mines office. This compliance status found satisfactory.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.22.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

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8.26.M/s Khakhi Baba Construction Company (Sand Stone) located at Arazi. No. 732 Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 732 Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has partially established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) The mining lease have valid CTO dated **26.05.2023** issued by UPPCB.
- j) Proponent of the said mining lease submitted compliance status of CSR/CER activities as per records available in mines office. This compliance status found satisfactory.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.23.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

8.27. M/s Satya Narayan Singh Construction Pvt. Ltd. located at Arazi. No. 732, Serial No. 18, Lease Area 1.01Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 732, Serial No. 18, Lease Area 1.01Ha, Village- Bhagautidei, Tehsil-Chunar, and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **14.04.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.24.

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Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.28. M/s Satya Naraian Singh Construction Pvt. Ltd. located at Arazi. No. 732, Serial No. 21, Lease Area 1.01 Ha, , Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 732, Serial No. 21, Lease Area 1.01 Ha, , Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **12.12.2023** issued by UPPCB.

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- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.25.

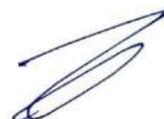
Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.29.M/s Shri Javed Ahmad (Sand Stone) located at Arazi. No. 730, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur

- a) The said mining lease is located at Arazi No 730, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar and District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.






j) Photographs of the above said mining lease:



- k) The mining lease have valid CTO dated **26.05.2023** issued by UPPCB.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.26.

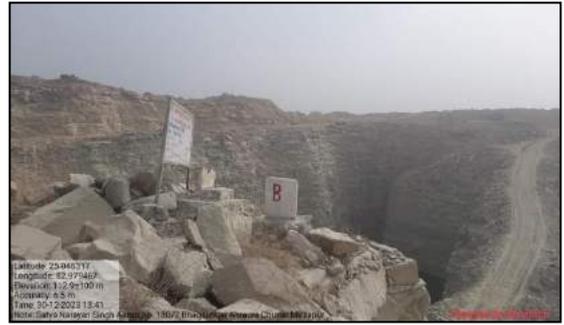
Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.30.M/s Satya Naraian Singh Construction Pvt. Ltd. located at Arazi. No. 180/2, Serial No. 20, Lease Area 1.01 Ha, , Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No 180/2, Serial No. 20, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.

- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- j) Photographs of the above said mining lease:



- k) The mining lease have valid CTO dated **12.12.2023** issued by UPPCB.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.27.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.31. M/s Shri Sanjay Bhai Patel (Building Stone Sand Stone Mining Project)
Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at located at Gata No. 180/2, SI. No.-19, Lease Area 1.21 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.

- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **09.05.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.28.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.32. Shri Sanjay Bhai Patel (Building Stone Sand Stone Mining Project), Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Gata No. 180/2, Sl. No.-28, Lease Area 1.21 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **13.12.2022** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.29.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days

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8.33. M/s Shri Chandra Bali Yadav Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 703, Lease Area 0.809 Ha, Village-Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **21.06.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.30.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.34.M/s Vindhya Vasini Enterprises (Sand Stone), Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 157, Lease Area-1.616 Ha, Village-Sonpur, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **22.05.2023** issued by UPPCB.

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- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.31.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.35. M/s Dilip Buildcon Limited located at Arazi. No.1KA, Lease Area-1.01 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No.1KA, Lease Area-1.01 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) The mining lease have valid CTO dated **30.09.2021** issued by UPPCB.

- j) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.32.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.36. M/s Maa Shitala Stone (Sand Stone), Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 1KA, Lease Area-0.809 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.

j) Photographs of the above said mining lease:



- k) The mining lease have valid CTO dated **03.06.2023** issued by UPPCB.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.33.

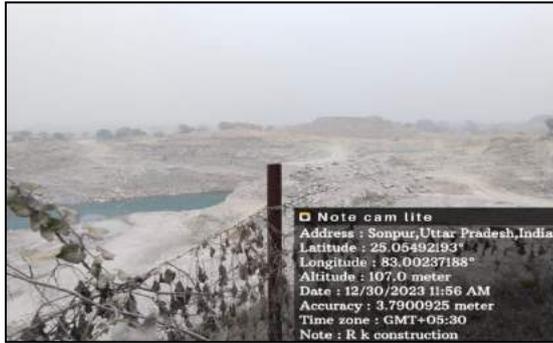
Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.37. M/s R K Construction Company (Sand Stone) Village- Sonpur, Tehsil-Chunar, District- Mirzapur

- a) The said mining lease is located at Arazi No. located at Arazi. No. 1KA, Lease Area-2.02 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has partially established windbreak adequate tiers of plantation around the lease area.

- g) Dust suppression mechanism has installed by project.
- h) Mobile septic tank arrangement has established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **25.05.2023** issued by UPPCB.
- k) Proponent of the said mining lease submitted compliance status of CSR/CER activities as per records available in mines office. This compliance status found satisfactory.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.34.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

8.38.M/s Maa Shailputri (Sand Stone Mining), Village- Sonpur, Tehsil-Chunar, District- Mirzapur

- a) The said mining lease is located at Arazi No. located at Gata No.142, Lease Area-1.01 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.

- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease



- j) The mining lease have valid CTO dated **22.05.2023** issued by UPPCB. Proponent of the said mining lease has not submitted compliance status of SR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.35.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.39. M/s Gul Vadan, Village- Sonpur, Tehsil-Chunar, District- Mirzapur

- a) The said mining lease is located at Arazi No. located at Gata No.170, Lease Area-1.21 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

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- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease



- j) The mining lease has valid CTO dated **06.06.2023** issued by UPPCB.
- k) Proponent of the said mining lease has not submitted compliance status of CSR/CER activities. Due to lack of this, Joint Committee could not verify the compliance status of CSR/CER activities.
- l) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.36.

Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

8.40. M/s Lifemap Builders Pvt. Ltd. Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) The said mining lease is located at Arazi No. located at Arazi. No. 142, Lease Area- 1.01 Hectare, Village-Bhagautidei, Tehsil-Chunar, District- Mirzapur.
- b) It seems that the above mining lease is in operational.
- c) The mining project has established all pillars around lease area.
- d) The mining project has not established fencing around the whole periphery of the lease area.
- e) The mining project has not installed Ambient Air Quality Monitoring Station as per EC conditions.
- f) The mining project has not established windbreak adequate tiers of plantation around the lease area.
- g) Dust suppression mechanism has not installed by project.
- h) Mobile septic tank arrangement has not established by project.
- i) Photographs of the above said mining lease:



- j) The mining lease have valid CTO dated **01.02.2023** issued by UPPCB.
- k) The detail about to compliance status of the all conditions imposed in Consent to Operate (CTO) issued by UPPCB, enclosed here with and marked as annexure no. 4.37.
- l) Proponent of the said mining leases has not submitted compliance status of CSR/CER activities. Therefore, Joint Committee could not verify the compliance of CSR/CER activities.

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Finding/Suggestion of the committee:

- i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.
- ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

9. On the basis of facts found during the field visit, the Committee conclude the following findings/suggestions:-

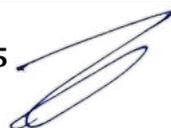
9.1. For Stone Crusher Units:-

S. No.	District	Name and address of the Stone Crusher Units	Findings/ suggestions
1.	MIRZAPUR	M/S ABHIYAN CONSTRUCTION, CHAKJATA, AHRAURA, CHUNAR, MIRZAPUR	<ol style="list-style-type: none"> I. In case of industry operated without having valid CTO, UPPCB shall initiate action under the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended). II. UPPCB shall impose environmental compensation against the industry for past violation days.
2.	MIRZAPUR	M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR	<ol style="list-style-type: none"> I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.

3.	MIRZAPUR	M/S MAHAKAL MINNING & CONSTRUCTION, SONPUR, BHAGWAT, CHUNAR, MIRZAPUR.	<p>I. UPPCB shall issue direction/ initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.</p> <p>II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.</p>
4.	MIRZAPUR	M/S P.N.C. INFRATECH LTD, SONPUR, CHUNAR, MIRZAPUR	<p>I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.</p> <p>II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).</p>
5.	MIRZAPUR	M/S S.U. ENTERPRISES, SONPUR, CHUNAR, MIRZAPUR	<p>I. In case of industry operated without having valid CTO, UPPCB shall initiate action under the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).</p> <p>II. UPPCB shall impose environmental compensation against the industry for past violation days (If any).</p>
6.	MIRZAPUR	M/s UMA STONE WORKS, ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR MIRZAPUR	<p>I. UPPCB shall issue direction/ initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.</p> <p>II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.</p>

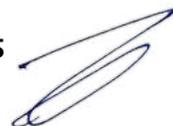
7.	MIRZAPUR	M/s IDEAL VISIONS ARAZI NO. 131, VILLAGE- SONPUR, PARGANA- BHAGWAT, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR	I. UPPCB shall initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
8.	MIRZAPUR	M/S Bansant Kumar formerly name as M/s Raj Associate, Sonpur, Bhagwat, Chunar, Mirzapur.	I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
9.	MIRZAPUR	M/s RAJ LAXMI ENTERPRISES, VILLAGE- SONPUR, PARGANA- BHAGWAT, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR	I. UPPCB shall revoke the issued CTO dated 06.02.2020. Further UPPCB shall issue initiate action for closure under the section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) in the light of violation of CTO conditions and provision of Air act. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
10.	MIRZAPUR	M/s R.K. CONSTRUCTION CO.,VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status (If required). II. UPPCB shall impose environmental



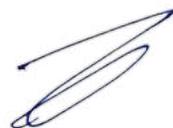



			compensation against the industry for non-complying/violation days (If any).
11.	MIRZAPUR	M/s MAA SHITLA STONE (STONE CRUSHER UNIT),VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).
12.	MIRZAPUR	M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	I. UPPCB shall issue direction/ initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
13.	MIRZAPUR	M/S SATYA NARAIN SINGH CONS. PVT. LTD (FORMELY P.B.R. INFRATECH PRIVATE LTD., (STONE CRUSHER UNIT-03)), VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).
14.	MIRZAPUR	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS) BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.






			II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
15.	MIRZAPUR	M/S ELIT STONES BHAGAUTI DEI, CHUNAR, MIRZAPUR	I. UPPCB shall initiate action under the section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) in the light of violation of CTO conditions and provision of Air act. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
16.	MIRZAPUR	M/S GANGA SAGAR SINGH (STONE CRUSHER), BHAGAUTI DEI, CHUNAR, MIRZAPUR.	I. Industry has established plants and machineries for two stone crushers at same dug, which violates condition no. 02 of CTO and provision of Air/Water act. In the light of violation of CTO conditions and provision of Air act, UPPCB shall revoke the issued CTO dated 11.02.2021. Further UPPCB shall issue initiate action for closure under the section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) in the light of violation of CTO conditions and provision of Air act. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
17.	MIRZAPUR	M/S NILAMA SINGH (Ex. NAME- M/s MAA VINDHYAVASINI STONE WORKS), BHAGAUTIDEI, CHUNAR, MIRZAPUR	I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.


			II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
18.	MIRZAPUR	M/S RAJESH BHAI PATEL, ARAZI NO. 180/2, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	I. UPPCB shall issue direction/ initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
19.	MIRZAPUR	M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	I. UPPCB shall ensure that industry should not operational without having valid CTO. In case of Industry operate without having valid CTO, UPPCB shall initiate action under the provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended). II. UPPCB shall impose environmental compensation against the industry for past violation days (If any).
20.	MIRZAPUR	M/S RAUF KHAN, BHAGAUTI DEI, CHUNAR MIRZAPUR	I. UPPCB shall issue direction/ initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

21.	MIRZAPUR	M/S SHRIKRISHNA STONE CRUSHER, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	<p>I. UPPCB shall revoke the issued CTO dated 27.07.2022. Further UPPCB shall issue initiate action for closure under the section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) in the light of violation of CTO conditions and provision of Air act.</p> <p>II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.</p>
22.	MIRZAPUR	M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE), BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	<p>I. UPPCB shall issue direction/ initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.</p> <p>II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.</p>
23.	MIRZAPUR	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	<p>I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.</p> <p>II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).</p>
24.	MIRZAPUR	M/s SHRI BAJARANG STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	<p>I. UPPCB shall issue direction/ initiate action under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status.</p>

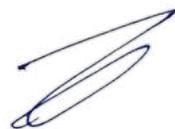
			II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
25.	MIRZAPUR	M/s JAY MAA DURGAE MIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days.
26.	MIRZAPUR	M/s RAJESH BHAI PATEL (STONE CRUSHER UNIT) ARAZI NO. 704 MI, VILL. BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAWT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)	I. UPPCB shall issue direction under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) as per enclosed conditions compliance status. II. UPPCB shall impose environmental compensation against the industry for non-complying/violation days (If any).

9.2. For Mining Leases:-

Sr. No.	Name and address of Mining leases	Details of Mining leases				Finding/Suggestions
		Tehsil	Village	Gata No.	Area (Acre)	
1.	मेसर्स सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय, निवासी-बांकेलाल टण्डन जी की गली, वासलीगंज, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	730	2	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
2.	श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह, निवासी-ग्राम-रामरसही,पो०-पटिहटा, चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	180/2	5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
3.	श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय, निवासी-ग्राम व पो०- पटिहटा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	703	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law.



						ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
4.	श्रीमती विजेता सिंह पत्नी श्री हेमन्त कुमार सिंह, निवासी-ग्राम-पटेल नगर (गरौडी), पो0-अदलहाट, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705 MI	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
5.	श्री अभय सिंह पुत्र श्री जगत नरायन सिंह, निवासी-ग्राम-लालपुर, अहरौरा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.


6.	श्रीमती अमृता सिंह पत्नी श्री विशाल सिंह, निवासी-म0सं0-जे-12/15,एच-3, बौलियाबाग, राम कटोरा, चेतगंज, सदर, जनपद-वाराणसी।	चुनार	भगौतीदेई	728	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
7.	श्री गंगा सागर सिंह, पुत्र श्री मेघवरन सिंह, निवासी-ग्राम-करमपुर, तहसील-सैदपुर, जनपद-गाजीपुर।	चुनार	भगौतीदेई	730	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
8.	मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स, पा0 श्री माता प्रसाद पुत्र श्री राम प्रसाद, निवासी-ग्राम-पहाड़पुर, तहसील-नरैनी, जनपद-बाँदा।	चुनार	भगौतीदेई	180/2	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.




9.	श्री अशोक कुमार मिश्र पुत्र श्री रमाकान्त मिश्र, निवासी-ग्राम-बिहारा पोस्ट- पीला कोठी, थाना-कोतवाली कर्वा, जनपद-चित्रकूट।	चुनार	भगौतीदेई	180/2	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).
10.	मो0 शाह पुत्र श्री जमात अली शाह, निवासी-ग्राम-हरहरपुर दुन्डा शुभाली, थाना-बहेडी, जनपद-बरेली।	चुनार	भगौतीदेई	732	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
11.	मे0 एस0आर0 डेवलपर्स, प्रो0 श्रीमती रेनु सिंह पत्नी श्री संदीप कुमार सिंह, निवासी-सा. कोरोनाेशन कालिंदी विले फ्लैट संख्या-402, विभूति खण्ड, गोमती नगर, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	3	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.






12.	श्री स्वतंत्र सिंह पुत्र श्री सिद्धनाथ सिंह, निवासी-592घ/53सी, राजीव नगर, थाना-पी0जी0आई0, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).
13.	मो0 शमशाद पुत्र मो0 इलियास, निवासी-मोहल्ला-म0नं0-578-ए, लाला महावीर प्रसाद रोड कसाई वार, सदर कैंपट, अहमदपुर उर्फ कमलापुर दिलकुशा, थाना-कैंपट, तहसील-सदर, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).
14.	मे0 करुणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153/1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह0-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 Khand No. 08	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

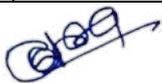
15.	मे० करुणा कन्सल्टेन्ट्स प्रा०लि०, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153 / 1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह०-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 Khand No. 06	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
16.	मे० करुणा कन्सल्टेन्ट्स प्रा०लि०, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय, निवासी-मोहल्ला-153 / 1, जसोला, नई दिल्ली, स्थाई पता-हिम्मतपुर, मोटा हल्दू, तह०-लालकुआँ, हल्द्वानी, जनपद-नैनीताल।	चुनार	भगौतीदेई	705 Khand No. 07	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
17.	मे० कमला शंकर यादव पुत्र श्री बाबा प्रसाद यादव, निवासी-ग्राम-अहिरौली, पोस्ट-शीतलगंज, थाना कोतवाली मंडियाहू, जनपद-जौनपुर।	चुनार	भगौतीदेई	728	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

18.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह0- सगड़ी, जनपद-आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो0-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	732	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
19.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह0- सगड़ी, जनपद-आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो0-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	737	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
20.	श्री रमाशंकर दूबे पुत्र श्री सुरेन्द्र दूबे, निवासी- कम्हारी, ब्रह्मनगर, राबर्ट्सगंज, जनपद-सोनभद्र।	चुनार	सोनपुर	142	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.





21.	श्री निक्शय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय, निवासी मो0-भटवा के पोखरी, तहसील-सदर, जनपद-मीरजापुर।	चुनार	सोनपुर	142	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
22.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चारु की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1Ka Khand No.39	3	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
23.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चारु की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1 Ka Khand No.40	3	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.




24.	श्री सिद्धार्थ, प्रो०, पुत्र श्री रामजय श्री, ग्राम- चकजाता, तह०-चुनार, जनपद-मिर्जापुर।	चुनार	चकजाता	आ०सं०-03	5	i. The said mining lease namely Shri Sidharth S/o Shri Rajmal R/o Chakjata, Tehsil Chunar District-Mirzapur for the period from 14.03.2012 to 12.03.2022, the period of which had expired on 12.03.2022. The mining work is not running in above mining area. ii. Hence, No action required.
25.	श्री बाबू नारायण कुशवाहा पुत्र श्री राम सहाय कुशवाहा, निवासी मो०-रमेडी तरौस, शहर-हमीरपुर एवं श्री व्यास वर्मा पुत्र श्री त्रिवेणी प्रसाद वर्मा, निवासी म०नं०-568ख/219, गीतापल्ली, आलम बाग, थाना-कृष्णा नगर, जनपद-लखनऊ।	चुनार	सोनपुर चकजाता	497 & 198	5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).
26.	श्री खाकी बाबा कन्स्ट्रक्शन कम्पनी प्रो० श्री रमेश सिंह पुत्र श्री घुरहू सिंह, निवासी-इमरिती कालोनी, राबर्ट्सगंज, जनपद-सोनभद्र।	चुनार	भगौतीदेई	732	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).

27.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नारायणपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	732 Sl. No. 18	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).
28.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नारायणपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	732 Sl. No. 21	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
29.	श्री जावेद अहमद पुत्र श्री अली जमीर खाँ, निवासी ग्राम-रसूलपुर, थाना-अदलहाट, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	730	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

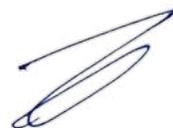


30.	मे० सत्य नारायण सिंह कन्स्ट्रक्शन प्रा०लि०, प्रो० श्री सत्य नारायण सिंह पुत्र स्व० देवराज सिंह, निवासी ग्राम-नारायणपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	180/2 Sl. No. 20	3	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).
31.	श्री संजय भाई पटेल पुत्र स्व० जगदीश, निवासी-रामरसही, पोस्ट-पटिहटा, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	180/2 Sl. No. 19	3	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
32.	श्री संजय भाई पटेल पुत्र स्व० जगदीश, निवासी-रामरसही, पोस्ट-पटिहटा, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	180/2 Sl. No. 28	3	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.



33.	श्री चन्द्रबली यादव पुत्र श्री बिरजू, निवासी-देवनाथपुर, अधवार, जनपद- मीरजापुर।	चुनार	भगौतीदेई	703	2	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
34.	मे० विन्ध्यवासिनी इण्टरप्राइजेज, प्रो० श्री राजेन्द्र प्रसाद पाठक पुत्र स्व० रामरुचि पाठक, निवासी-मुडिलाडीह, घोरावल, जनपद-सोनभद्र।	चुनार	सोनपुर	157	4	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
35.	मे० दिलीप बिल्डकान लिमिटेड, डायरेक्टर श्री दिलीप सूर्यवंशी पुत्र स्व० शिव नारायण सूर्यवंशी, निवासी प्लाट नं०-05, इनसाइड गोविन्द नारायण सिंह गेट, चूना भट्टी कोलार रोड, भोपाल (म०प्र०)।	चुनार	सोनपुर	1Ka	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

36.	मे० माँ शीतला स्टोन, पा० श्री मिथिलेश सिंह पुत्र श्री रामचरित्तर सिंह, निवासी ग्राम-अदलपुरा, थाना व तहसील-चुनार, जनपद-मीरजापुर।	चुनार	सोनपुर	1Ka	2	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
37.	मे० आर०के० कन्स्ट्रक्शन कम्पनी, प्रो० श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह, निवासी-गऊघाट, थाना कोतवाली शहर, जनपद-मीरजापुर।	चुनार	सोनपुर	1Ka	5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days (If any).
38.	मे० शैलपुत्री, प्रो० श्री लक्ष्मी शंकर मिश्रा पुत्र श्री विश्वनाथ मिश्रा, निवासी ग्राम-बिरमउवा, नकहरा, जनपद-मीरजापुर।	चुनार	सोनपुर	142	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.


39.	श्री गुल बदन पुत्र श्री सेतू, निवासी ग्राम-सोनपुर, तहसील-चुनार, जनपद- मीरजापुर।	चुनार	सोनपुर	170	3	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.
40.	मे0 लाईफमैप बिल्डर्स प्रा0लि0, श्री अजय कुमार सिंह पुत्र श्री बैजनाथ,निवासी- 51415।ए अम्ब्रोसिया अपार्टमेन्ट, लंका, जनपद-वाराणसी।	चुनार	सोनपुर	142	2.5	i. Concerned Department such as Mining and UPPCB shall issue direction/ initiate action as per law. ii. UPPCB shall initiate impose environmental compensation against the lease mining project for non-complying/violation days.

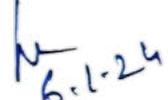
9.3. The compliance Status about to carried CSR/CER activities is annexed here with and marked as Annexure-5. The committee suggested that it should be consider with above mention suggestions.

The above Joint Committee report may be file for kind information and consideration of this Committee.


06/01/2024
(U.K. Gupta),
Regional Officer
U.P.P.C.B.,
Sonebhadra


06/01/2024
(Shailendra Singh)
Sr. Mines Officer,
District-Mirzapur.


06/01/24
C. O. (Police)
Chunar,
District-Mirzapur.


6.1.24
Sub Divisional Magistrate,
Chunar,
Mirzapur.

Compliance Status about to CSR / CER activities for the mining leases covered in the matter of O.A. No. 521/2022 Sampurna Nand V/s. State of U.P. & Ors.

1. The committee observed that 33 out of 39 leaseholders have not submitted their presentation. After that, the committee has conducted a meeting on 06.01.2024 with all 39-lease holders to discuss the Compliance Status about to CSR / CER activities in the chairman-ship of District Magistrate, Mirzapur. The committee have interacted all leaseholders covered in this matter and asked to them for put up representation about to doing CSR/CER activities.
2. The leaseholders requested to provide the time 01 month for submitting information regarding spent amount in CSR/CER activity carried by leaseholders. The laeseholders requested to provide also time to compliance the conditions imposed in CTO.
3. During meeting, 17 out of 33 leaseholders has submitted their request cum complying status related with carried CSR / CER activities as notorized affidavit vide dated 06.01.2024. The details are following:-

Sr. No.	Name and address of Mining leases	Details of Mining leases				Status of Requesting letter received on notorized affidavit dated 06.01.2024
		Tehsil	Village	Gata No.	Area (Acre)	
1.	श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह, निवासी-ग्राम-रामरसही,पो०-पटिहटा, चुनार, जनपद-मिर्जापुर।	चुनार	भगौलीदेई	180/2	5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
2.	श्री नीरज उपाध्याय पुत्र श्री हरिषंकर उपाध्याय, निवासी-ग्राम व पो०-पटिहटा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौलीदेई	703	2.5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting

						information regarding spent amount in CSR/CER activity carried by them.
3.	श्रीमती विजेता सिंह पत्नी श्री हेमन्त कुमार सिंह, निवासी-ग्राम-पटेल नगर (गरौड़ी), पो0-अदलहाट, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705 MI	2.5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
4.	श्री अभय सिंह पुत्र श्री जगत नरायन सिंह, निवासी-ग्राम-लालपुर, अहरौरा, तहसील-चुनार, जनपद-मिर्जापुर।	चुनार	भगौतीदेई	705	2.5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
5.	श्री गंगा सागर सिंह, पुत्र श्री मेघवरन सिंह, निवासी-ग्राम-करमपुर, तहसील-सैदपुर, जनपद-गाजीपुर।	चुनार	भगौतीदेई	730	2.5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
6.	मे0 एस0आर0 डेवलपर्स, प्रो0 श्रीमती रेनू सिंह पत्नी श्री संदीप कुमार सिंह, निवासी-सा.कोरोनेषन कालिंदी विले प्लेअ संख्या-402, विभूति खण्ड, गोमती नगर, जनपद-लखनऊ।	चुनार	भगौतीदेई	180/2	3	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
7.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह0-सगड़ी, जनपद-आजमगढ़ व श्री आषीश कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो0-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	732	2.5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.

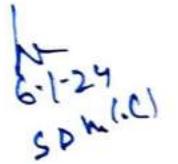
8.	श्री अखिलानन्द मिश्र पुत्र श्री रामसागर मिश्र, निवासी ग्राम-मिश्रपुर, तह0-सगड़ी, जनपद-आजमगढ़ व श्री आषीश कुमार तिवारी पुत्र श्री अषोक कुमार तिवारी निवासी मो0-51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद-अमेठी।	चुनार	भगौतीदेई	737	2.5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
9.	श्री रमाषंकर दूबे पुत्र श्री सुरेन्द्र दूबे, निवासी- कम्हारी, ब्रह्मनगर, राबर्ट्सगंज, जनपद-सोनभद्र।	चुनार	सोनपुर	142	2.5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
10.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1d (ख0सं0-39)	3	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
11.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह, निवासी-लाईन पार, चाऊ की बस्ती, जनपद-मुरादाबाद।	चुनार	सोनपुर	1d (ख0सं0-40)	3	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
12.	मे0 स्तय नारायण सिंह कनसअ्रकषन प्रा0लि0, प्रो0 श्री स्तय नारायण सिंह पुत्र स्व0 देवराज सिंह, निवासी ग्राम-नरायनपुर, पोस्ट-चेनारी, रोहतास, बिहार।	चुनार	भगौतीदेई	180/2 Serial No. 20	3	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
13.	श्री चन्द्रबली यादव पुत्र श्री बिरजू, निवासी-देवनाथपुर, अधवार, जनपद-मीरजापुर।	चुनार	भगौतीदेई	703	2	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting

						information regarding spent amount in CSR/CER activity carried by them.
14.	मे० विन्ध्यवासिनी इण्टरप्राइजेज, प्रो० श्री राजेन्द्र प्रसाद पाठक पुत्र स्व० रामरुचि पाठक, निवासी-मुड़िलाडीह, घोरावल, जनपद-सोनभद्र।	चुनार	सोनपुर	157	4	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
15.	मे० माँ शीतला स्टोन, पा० श्री मिथिलेश सिंह पुत्र श्री रामचरित्तर सिंह, निवासी ग्राम-अदलपुरा, थाना व तहसील-चुनार, जनपद-मीरजापुर।	चुनार	सोनपुर	1d	2	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
16.	श्री गुल बदन पुत्र श्री सेतू, निवासी ग्राम-सोनपुर, तहसील-चुनार, जनपद-मीरजापुर।	चुनार	सोनपुर	170	3	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.
17.	मे० लाईफमैप बिल्डर्स प्रा०लि०, श्री अजय कुमार सिंह पुत्र श्री बैजनाथ, निवासी- 51415A, अम्ब्रोसिया अपार्टमेन्ट, लंका, जनपद-वाराणसी।	चुनार	सोनपुर	142	2.5	The leaseholder requested to provide the 01-month time for complying conditions imposed in CTO and submitting information regarding spent amount in CSR/CER activity carried by them.


 06/01/2024
 (R.O.)
 UPPCB
 Sonbhadra


 06/01/2024
 (Sr. Mines officer)
 Mirzapur


 6.1.24


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 SDH (C)

Annexure No.4.1

2.1. M/s Rajesh Bhai Patel located at Arazi. No. 180/2, Lease Area-2.02 Hectare, Village-Bhagautideyi, Tehsil-Chunar, District-Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 31.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 120000 Cu Meter/Year by opencast and semi mechanized mining in 2.02 hectare leased Arazi. No. 180/2, Village- Bhagautidei, Tehsil-Chunar, District-Mirzapur.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 525/Parya/DEAC/ Sandstone/MZP / 2017, Dated- 07.09.2017 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly	Non Complying

	basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying

26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.2. M/s ShriNeerajUpadhyay (Sand Stone) located at Arazi. No. 703, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated- 26.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 75000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 703, VILL.BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
3.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
4.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 720/Parya/DEAC/Sandstone/MZP/2018, Dated- 23.10.2018 and submit its compliance report to UPPCB.	Partially Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly	Non Complying

	basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non-Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee	Non Complying

	dues then it shall be submitted to the Board immediately.	
26.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	P- Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.3. M/s Smt. VijetaSingh (Sand Stone) located at Arazi. No. 705 Mi, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

S.No.	Specific conditions imposed in CTO issued on dated- 05.07.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 75000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 705 MI, VILL.BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
3.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
4.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 653/Parya/DEAC/Sandstone/MZP/2018 dated 16.02.2018 and submit its compliance report to UPPCB.	Partially Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report	Non

	of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Complying
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Partially Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble	Complying

	NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
26.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.4. M/s AbhaySingh (Sand Stone/Building Stone)located at Arazi. No. 705, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No	Specific conditions imposed in CTO issued on dated- 05.07.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 62500 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at GATA NO 705, VILLAGE BHAGWATIDEI, TEHSIL CHUNAR, DISTRICT MIRZAPUR	Complying
2.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
3.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
4.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 826/Parya/DEAC/Sandstone/ MZP/2018, Dated- 21.02.2018 and submit its compliance report to UPPCB	Partially Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying

9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
11.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
12.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
13.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
14.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
15.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
16.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
17.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Partially Complying
18.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
19.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
20.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
21.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
22.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
23.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT,	

	MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
24.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.5. M/s Shri Ganga SagarSingh (Sand Stone Mine) located at Arazi. No. 730, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 06.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 75000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased ARAZI NO. 730, VILL.BHAGAUTIDEI, TEHSILCHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
3.	. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 706/Parya/DEAC/Sandstone/ MZP/ 2018, Dated- 07.04.2018 and submit its compliance report to UPPCB.	Partially Complying
4.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
5.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
6.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
7.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
8.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
9.	The proponent shall establish Water sprinkling arrangement for dust	Partially

	suppression	Complying
10.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Partially Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT,	

	MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.6. M/s J A M Marble and Mineral located at Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated- 17.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 30000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at Arazi No. 180/2, Village-Bhagautidei, TehsilChunar, District-Mirzapur.	Complying
2.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days.	Non Complying
3.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide vide Letter no. 101/Parya/DEAC/Sandstone/ MZP/2016 Dated- 16.08.2016 and submit its compliance report to UPPCB.	Partially Complying
4.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
5.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
6.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
7.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
8.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
9.	The proponent shall establish Water sprinkling arrangement for dust	Partially

	suppression	Complying
10.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
11.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
12.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
13.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
14.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
15.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
16.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
17.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
18.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
19.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Partially Complying
20.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
21.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
22.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
23.	Industry should comply with the provisions of Hazardous and Other	Complying

	waste (Management & Trans boundary Movement) Rules 2016.	
24.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
25.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.7. M/s Shri Ashok Kumar Mishra (Sand Stone) located at Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated- 25.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 30000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 180/2 AREA-1.01Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR..	Complying
2.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampoonanandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
3.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
4.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 102/Parya/DEAC/Sandstone /MZP/2016, Dated- 16.08.2016 and submit its compliance report to UPPCB.	Partially Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying

10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Partially Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT,	

	MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
26.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.8. M/s Mohd Shah (Sand Stone and Building Stone) located at Arazi. No. 732, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S. No.	Specific conditions imposed in CTO issued on dated- 05.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 20000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased ARAZI NO. 732, VILL.BHAGAUTIDEI, TEHSILCHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 17/Parya/DEAC/Sandstone/ MZP/2016, Dated- 13.07.2016 and submit its compliance report to UPPCB	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of	Non Complying

	impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying

25.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.9. M/s S.R. Developers (Sand Stone) located at Arazi. No. 180/2, Lease Area 1.20 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No	Specific conditions imposed in CTO issued on dated- 22.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 50000 Cu Meter/Year by opencast and semi mechanized mining in 1.2 hectare leased area at ARAZI NO. 180/2, VILL.BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 254/Parya/DEAC/Sandstone /MZP/2016, Dated- 26.08.2016 and submit its compliance report to UP PCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
11.	Mining shall be done as per EC issued by DEIAA and directions given by	Partially Complying

	Mining Department/District Administration.	
12.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
13.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
14.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
15.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
16.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
17.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
18.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
19.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
20.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
21.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
22.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
23.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
24.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued	Complying

	earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	
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2.10. M/s Swantrasingh (Sand Stone Mining) located at Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 25.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 40000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 180/2, VILL. BHAGAUTIDEI, TEHSIL- CHUNAR, DISTRICT-MIRZAPUR	Complying
2.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
3.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
4.	. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 249/Parya/DEAC/Sandstone/MZP/2016, Dated- 26.08.2016 and submit its compliance report to UPPCB.	Partially Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying

10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District	Complying

	Administration for protection and safe guard of environment from time to time	
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
26.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.11. M/s Mohd.Shamshad (Sand Stone) located at Arazi. No. 180/2, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated- 25.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 40000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 180/2, VILL.BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
3.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
4.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 257/Parya/DEAC/Sandstone /MZP/2016, Dated- 26.08.2016 and submit its compliance report to UPPCB.	Partially Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly	Non Complying

	basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A.	Non Complying

	Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	
26.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.12. M/s Karuna Consultant Pvt. Ltd. (Khand-08) located at Arazi. No. 705, Lease Area 1.01 Ha, Khand-08 Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated- 04.08.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 22800 Cu Meter/Year by opencast and semi mechanized mining in 1.012 hectare leased area at ARAZI NO. 705, KHAND-8 VILL.BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 50/Parya/SEIAA/5035/2016 dated 06.08.2023 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly	Non Complying

	basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non-Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the	Non Complying

	Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	
26.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.13. .M/s Smt. BhawanaPandey (Sand Stone Mines) located at Arazi. No. 705, Khand-6, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated- 02.08.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 28800 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 705 KHAND-6, VILL. BHAGWATIDEI, TEHSIL-CHUNAR DISTRICT-MIRZAPUR	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 51/Parya/DEAC/Sandstone/ MZP /2016 dated 06.08.2016 and submit its compliance report to UPPCB.	Partially Complying
3.	Unit shall comply with the order dated 15.05.2023 passed by Hon'ble NGT in O.A. No. 142/2022 JAYANT KUMAR VS MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE regarding reappraisal from SEAC/SEIAA	Non Partially Complying
4.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
5.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
6.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
7.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
8.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
9.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
10.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
11.	Mining shall be done as per EC issued by DEIAA and directions given by	Partially

	Mining Department/District Administration.	Complying
12.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
13.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
14.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
15.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
16.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
17.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
18.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
19.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
20.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
21.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
22.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
23.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
24.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially

		Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.14. M/s Karuna Consultant Pvt. Ltd. (Khand-07) located at Arazi. No. 705, Lease Area 1.01 Ha, Khand-07 Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S. No.	Specific conditions imposed in CTO issued on dated- 04.08.2023	Complain Status/ Remark
1.	. This consent is valid for production of Building Stone (Sand Stone)- 38900 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 705, KHAND-7 VILL.BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 49/Parya/SEIAA/5035/2016 dated 06.08.2023 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of	Non Complying

	impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying

25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
26.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.15. M/s ShriKamla Shankar Yadav located at Arazi. No. 728, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-25.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 32000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased Arazi No. 728, Village- Bhagautidei, Tehsil- Chunar, District- Mirzapur	Complying
2.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days.	Non Complying
3.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 258/Parya/DEAC/Sandstone/ MZP/2016 dated-26.08.2016 and submit its compliance report to UPPCB.	Partially Complying
4.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
5.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
6.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
7.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
8.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
9.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
10.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying

11.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
12.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
13.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
14.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
15.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
16.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
17.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
18.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
19.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
20.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
21.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
22.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
23.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
24.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
25.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially

		Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.16. M/s ShriAkhilanand Mishra and Ashish Kumar Tiwari located at Arazi. No. 732, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-07.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 25000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased Arazi No. 737, Village- Bhagautidei, TehsilChunar,District- Mirzapur.	Complying
2.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days.	Non Complying
3.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 05/Parya/DEAC/Sandstone/ MZP/2016, Dated- 15.07.2016 and submit its compliance report to UPPCB.	Partially Complying
4.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
5.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
6.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
7.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
8.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
9.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
10.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying

11.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
12.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
13.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
14.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
15.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
16.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
17.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
18.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
19.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
20.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
21.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
22.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
23.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
24.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
25.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially

		Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.17. M/s ShriAkhilanand Mishra and Ashish Kumar Tiwari located at Arazi. No. 737, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-07.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 25000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased Arazi No. 737, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.	Complying
2.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days.	Non Complying
3.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 06/Parya/DEAC/Sandstone/ MZP/2016, Dated- 15.07.2016 and submit its compliance report to UPPCB.	Partially Complying
4.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
5.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
6.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
7.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
8.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
9.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
10.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying

11.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
12.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
13.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
14.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
15.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
16.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
17.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
18.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
19.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
20.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
21.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
22.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
23.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
24.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
25.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially

		Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.18. M/s ShriRamashankarDubey (Sand stone) located at Arazi. No. 142, Lease Area 1.01 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-17.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 30000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at Arazi No. 180/2, Village-Bhagautidei, TehsilChunar, District-Mirzapur.	Complying
2.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days.	Non Complying
3.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter no. 16/Parya/DEAC/Sandstone/MZP/2016 Dated- 19.07.2016 and submit its compliance report to UPPCB	Partially Complying
4.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
5.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
6.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
7.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
8.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
9.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
10.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying

11.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
12.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
13.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
14.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
15.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
16.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
17.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
18.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
19.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
20.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
21.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
22.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
23.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
24.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
25.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially

		Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.19. M/s ShriNikshayPandey (Sand stone Mines) located at Arazi. No. 142, Lease Area 1.01 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-05.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 75000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 142, VILL.SONPUR, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 753/Parya/DEAC/Sandstone/ MZP/2018 dated 23.10.2018 and submit its compliance report to UPPCB	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly	Non Complying

	basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non-Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the	Non Complying

	Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately	
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

Annexure No.4.20

2.20. M/s Chandrabhan Singh located at Arazi. No. 1K (Sl. NO. 39), Lease Area 1.21 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated-31.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 15200 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased Arazi No 1K (Sl. No. 39), Area 1.21 ha in VillageSonpur, Tehsil- Chunar, District- Mirzapur,.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 22/Parya/DEAC/Sandstone/MZP/2016, Dated- 19.07.2016 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of	Non Complying

	impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying

2.21. M/s Chandrabhan Singh located at Arazi. No. 1K (Sl. NO. 40), Lease Area 1.21 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S. No.	Specific conditions imposed in CTO issued on dated-31.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 15200 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased Arazi No 1k (Sl. No. 40), Area 1.21 ha in VillageSonpur, Tehsil-Chunar, District- Mirzapur	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 23/Parya/DEAC/Sandstone/ MZP /2016, Dated- 19.07.2016 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of	Non Complying

	impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying

2.22. M/s ShriBabu Narayan Kushwaha (Sand Stone) located at Arazi. No. 497 and 198, Lease Area 2.02 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-25.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 80000 Cu Meter/Year by opencast and semi mechanized mining in 2.02 hectare leased area at ARAZI NO. 497 AND 198, VILL. SONPUR, CHAKJATA, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Complying
2.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
3.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
4.	Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 263/Parya/DEAC/Sandstone/MZP /2016, Dated- 26.08.2016 and submit its compliance report to UPPCB	Partially Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly	Non Complying

	basis to the Board.	
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A.	Non Complying

	Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	
26.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying

2.23. M/s Khakhi Baba Construction Company (Sand Stone) located at Arazi. No. 732 Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-26.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 10100 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 732 AREA-1.01 Ha, VILL.BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 30/Parya/SEIAA/4754/2019 dated 13.05.2020 and submit its compliance report to UPPCB.	Partially Complying
3.	If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
4.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
5.	Proponent has submitted the CTO fee Rs 10000 for 5 years against the due fee of Rs 30000. Mining unit will deposit the balance CTO fee Rs 20000 within 15 days, otherwise this CTO will be automatically cancelled.	Complying
6.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
7.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
8.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
9.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
10.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P)	Non Complying

	Rules, 1986.	
11.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non-Complying
12.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non-Complying
13.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
14.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
15.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
16.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
17.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
18.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non-Complying
19.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
20.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
21.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying

2.24. M/s SatyaNaraian Singh Construction Pvt. Ltd. located at Arazi. No. 732, Serial No. 18, Lease Area 1.01Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-14.04.2023	Complain Status/ Remark
1.	This consent is valid for production of Sand Stone-10100 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at Arazi No.- 732, Serial No.- 18, Village- Bhagautidei, Tehsil- Chunar, Mirzapur.	Complying
2.	Unit shall comply with the order passed by Hon'ble NGT in O.A. No. 521/2022, SampurnanandVs State of U.P. and Others.	Partially Complying
3.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA)vide EC Identification No. EC22B001UP143647 dated 04.01.2022 and submit its compliance report to UPPCB.	Partially Complying
4.	If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
5.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
6.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
7.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
8.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
9.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
10.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
11.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying

12.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
13.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
14.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
15.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
16.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
17.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
18.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
19.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
20.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
21.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying

2.25. M/s SatyaNaraian Singh Construction Pvt. Ltd. located at Arazi. No. 732, Serial No. 21, Lease Area 1.01 Ha, , Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-12.12.2023	Complain Status/ Remark
1.	This consent is valid for production of Sand Stone dimensional mining - 10100 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 732, S.No.21, VILL.BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.).	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP190715 dated 04.01.2022 and submit its compliance report to UPPCB.	Partially Complying
3.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
4.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
5.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
6.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
7.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
8.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
9.	If the lease agreement expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease	Complying
10.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration	Partially Complying
11.	Unit shall develop and maintain green belt as per the conditions of	Non

	Environmental Clearance	Complying
12.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
13.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
14.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand Stone dimensional mining	Partially Complying
15.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
16.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Partially Complying
17.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
18.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
19.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
20.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
21.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
22.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
23.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately	Non Complying
24.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
25.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying

2.26.M/s ShriJaved Ahmad (Sand Stone) located at Arazi. No. 730, Lease Area 1.01 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-26.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 10000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 730, VILL.BHAGOTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 794/Parya/SEIAA/5018/2020, Dated04.03.2021 and submit its compliance report to UPPCB.1`	Partially Complying
3.	If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
4.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration	Partially Complying
5.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
6.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
7.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
8.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
9.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
10.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
11.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying

12.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
13.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
14.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
15.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
16.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
17.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
18.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
19.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
20.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying

2.27. M/s SatyaNaraian Singh Construction Pvt. Ltd. located at Arazi. No. 180/2, Serial No. 20, Lease Area 1.01 Ha, , Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated-12.12.2023	Complain Status/ Remark
1.	This consent is valid for production of Sand Stone dimensional mining - 12100 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 180/2, S.No.20, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP181964 dated 04.01.2022 and submit its compliance report to UPPCB.	Partially Complying
3.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
4.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
5.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
6.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
7.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
8.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
9.	If the lease agreement expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease	Complying
10.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration	Partially Complying
11.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance	Non Complying

12.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
13.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
14.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand Stone dimensional mining	Partially Complying
15.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
16.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
17.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
18.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
19.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
20.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
21.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
22.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
23.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately	Non Complying
24.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
25.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
26.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the	Complying

	compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	
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2.28. M/s Shri Sanjay Bhai Patel (Building Stone Sand Stone Mining Project) located at Gata No. 180/2, Sl. No.-19, Lease Area 1.21 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated-09.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)-12100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased area at Arazi no. 180/2 Sl. No.19, Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP147696 dated 01.01.2022 and submit its compliance report to UPPCB.	Partially Complying
3.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
4.	The proponent shall establish Ambient Air monitoring station as per condition imposed in Environmental Clearance.	Non Complying
5.	The proponent shall establish ETP to treat the waste water from the mine.	Non Complying
6.	The proponent shall comply with the order passed by Hon'ble NGT in O.A. No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard.	Complying
7.	If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease	Complying
8.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
9.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
10.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
11.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying

12.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
13.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
14.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board	Partially Complying
15.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission	Non Complying
16.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
17.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
18.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016	Complying
19.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.	Partially Complying

Annexure No.4.29

2.29. M/s Shri Sanjay Bhai Patel (Building Stone Sand Stone Mining Project) located at Gata No. 180/2, Sl. No.-28, Lease Area 1.21 Ha, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S. No.	Specific conditions imposed in CTO issued on dated-13.12.2022	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 12100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased area at Arazi no. 180/2 Sl. No. 28 Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP188719, Dated- 31/12/2021 and submit its compliance report to UPPCB	Partially Complying
3.	If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
4.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
5.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
6.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
7.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
8.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
9.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
10.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non-Complying

11.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
12.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
13.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
14.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
15.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
16.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
17.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
18.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
19.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying
20.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protectionand safe guard of environment from time to time	Complying
21.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
22.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
23.	Industry shall comply with the relevant provisions of Environmental Laws.	P-Complying
24.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

Annexure No.4.30

2.30. M/s Shri Chandra Bali Yadav located at Arazi. No. 703, Lease Area 0.809 Ha, Village-Bhagautidei, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated 21.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 8090 Cu Meter/Year by opencast and semi mechanized mining in 0.809 hectare leased area at ARAZI No. 703, VILLAGE-BHAGAUTI DEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP134980 dated 04.01.2022 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying

10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non-Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District	Complying

	Administration for protection and safe guard of environment from time to time	
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
26.	Consent fees if revised, shall be payable by industry from the date of its applicability	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying

2.31. M/s Vindhya Vasini Enterprises (Sand Stone), Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:

S.N o.	Specific conditions imposed in CTO issued on dated- 22.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 16160 Cu Meter/Year by opencast and semi mechanized mining in 1.616 hectare leased area at ARAZI NO. 157, VILL.SONPUR, TEHSILCHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 145/Parya/SEAC/4720/2019 Dated 12.06.2021. and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
11.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying

12.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
13.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
14.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
15.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
16.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
17.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
18.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
19.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
20.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
21.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
22.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
23.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
24.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying

27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying
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Annexure No.4.32

2.32. M/s DilipBuildcon Limited located at Arazi. No.1KA, Lease Area-1.01 Ha, Village- Sonpur, Tehsil- Chunar, District- Mirzapur.

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:

S.No	Specific conditions imposed in CTO issued on dated- 30.09.2021	Complain Status/ Remark
1.	This consent is valid for production of Sand/Morrum-10,100 Cubic Meter/Year by opencast and manual mining in 1.01 hectare leased area at Aaraji no-1K , Vill - Sonpur Tehsil - ChunarDistt - Mirzapur	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 447/Parya/SEIAA/5691- 4698/2020 dated 15-10-2020 and submit its compliance report to UPPCB.	Partially Complying
3.	If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
4.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
5.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.	Partially Complying
6.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
7.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
8.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
9.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
10.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
11.	Industry should comply with the provisions of Hazardous and Other waste	Complying

	(Management & Trans boundary Movement) Rules 2016.	
12.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
13.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
14.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
15.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
16.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying

b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:

S.No.	Specific conditions imposed in CTO issued on dated- 30.09.2021	Complain Status/ Remark
1.	This consent is valid for production of Sand/Morrum-10,100 Cubic Meter/Year by opencast and manual mining in 1.01 hectare leased area at Aaraji no-1K , Vill - Sonpur Tehsil - ChunarDistt - Mirzapur	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 447/Parya/SEIAA/5691- 4698/2020 dated 15-10-2020 and submit its compliance report to UPPCB	Partially Complying
3.	. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
4.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying

5.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA	Complying
6.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.	Partially Complying
7.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
8.	The domestic effluent shall be treated through septic tank/soak pit. Industry shall maintain ZLD	Complying
9.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.	Non Complying
10.	Washing process of minerals shall not be permitted.	Partially Complying
11.	Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.	Complying
12.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
13.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
14.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.33. M/s MaaShitala Stone (Sand Stone), Village- Sonpur, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:

S.No.	Specific conditions imposed in CTO issued on dated- 03.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 8090 Cu Meter/Year by opencast and semi mechanized mining in 0.809 hectare leased ARAZI NO. 1KA, VILL. SONPUR, TEH. CHUNAR, DISTT. MIRZAPUR	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 795/Parya/SEIAA/5035/2020, Dated 04.03.2021 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this	Complying

	CTO shall stand expired simultaneously with the expiry of mining lease.	
12.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially

		Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying

2.34. M/s R K Construction Company (Sand Stone) Village- Sonpur, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:

S.No.	Specific conditions imposed in CTO issued on dated- 25.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 20200 Cu Meter/Year by opencast and semi mechanized mining in 2.02 hectare leased area at ARAZI NO. 1 KA AREA-2.02Ha, VILL.SONPUR, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 29/Parya/SEIAA/4750/2019, Dated13.05.2020 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying

11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
20.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
25.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for	Non Complying

	verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	
26.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
27.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
28.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.35. M/s MaaShailputri (Sand Stone Mining), Village- Sonpur, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:

S.N o.	Specific conditions imposed in CTO issued on dated- 22.05.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 10100 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at GATA NO 142, VILLAGE SONPUR, TEHSIL CHUNAR, DISTRICT MIRZAPUR.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide vide EC Identification No. EC21B001UP126628, Dated- 13.12.2021 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Complying
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	partially Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
10.	If the lease agreement expires prior to 31-12-2027, then the validity	Complying

	of this CTO shall stand expired simultaneously with the expiry of mining lease.	
11.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
12.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
13.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
14.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
15.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
16.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
17.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying
18.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
19.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
20.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
21.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
22.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
23.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from	Complying

	time to time	
24.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.36. M/s GulVadan, Village- Sonpur, Tehsil-Chunar, District- Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:

S.No.	Specific conditions imposed in CTO issued on dated- 06.06.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 12100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased Arazi No.-170, Village-Sonpur, Tehsil-Chunar, DistrictMirzapur	Complying
2.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. The CTO fee submitted by unit is less than the requisite fee. So industry shall deposit the balance fee to the Board immediately.	Non Complying
3.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP155934, Dated- 09.12.2021 and submit its compliance report to UPPCB.	Partially Complying
4.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 SampooranandVs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT	Non Complying
5.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
6.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	Non Complying
7.	The proponent shall submitted compliance report of condition imposed in EC within every six month	Partially Complying
8.	The proponent shall install Ambient Air monitoring station as per	Non

	condition imposed in Environment Clearance.	Complying
9.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying
10.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	Non Complying
11.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
12.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
13.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
14.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
15.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying
16.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
17.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
18.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
19.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Partially Complying
20.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
21.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
22.	The dust suppression measures like water spraying will be done on the	Partially

	haul roads and working areas.	Complying
23.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
24.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
25.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order	Complying

2.37. M/s Lifemap Builders Pvt. Ltd. Village- Sonpur, Tehsil-Chunar, District- Mirzapur.

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:

S.N o.	Specific conditions imposed in CTO issued on dated- 01.02.2023	Complain Status/ Remark
1.	This CTO is valid for production of Building Stone (Sand Stone)-10,100 Cubic Meter/Year by opencast and manual mining in 1.01 hectare leased area at GataGata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP182315 dated 04.01.2022, and submit its compliance report to UPPCB.	Partially Complying
3.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
4.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
5.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Non Complying
6.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying
7.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Complying
8.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
9.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
10.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
11.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Non- Complying

12.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	Non Complying
13.	Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)	Partially Complying
14.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Partially Complying
15.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Complying
16.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
17.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Complying
18.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
19.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
20.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-3

संदर्भ संख्या: H.71497/सी-3/गाइडलाइन स्टोन क्रेशर-163/2.2

दिनांक: 10/02/2022

सेवा में,

समस्त क्षेत्रीय अधिकारी,
उ.प्र. प्रदूषण नियंत्रण बोर्ड,

विषय: प्रदेश में स्टोन क्रेशर स्क्रीनिंग प्लाण्ट एवं पत्कराइजर इकाईयों के संबंध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन्स के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के संबंध में अवगत कराना है कि दिनांक-06.01.2022 को सम्पन्न हुई 106वीं बैठक में कार्य सूची संख्या-106.22 में प्रस्तुत विषय "प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लाण्ट एवं पत्कराइजर इकाईयों के संबंध में और अधिक प्रभावी कार्यवाही हेतु गाइड लाइन्स बनाये जाने संबंधी प्रस्ताव पर बोर्ड द्वारा निम्नलिखित निर्णय लिया गया।

बोर्ड द्वारा प्रस्तुत प्रस्ताव को अनुमोदित किया गया। साथ ही निर्देश दिये गये कि इस संबंध में वन विभाग की गाइड लाइन को भी संज्ञान में लिया जाये।

उक्त के अनुक्रम में दिनांक-06.01.2022 को सम्पन्न बोर्ड की 106वीं बैठक की कार्यसूची संख्या-106.22 पर बोर्ड के समक्ष "प्रदेश में स्टोन क्रेशर स्क्रीनिंग प्लाण्ट एवं पत्कराइजर इकाईयों के संबंध में बोर्ड की 83वीं बैठक में अनुमोदित गाइडलाइन में संशोधन" किया गया है।

उक्त के अनुक्रम में गाइडलाइन एवं उक्त के संशोधन की छायाप्रति संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक: उपरोक्तानुसार।

भवदीय

Rajyogi
(आर.के. त्यागी)

मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि:

1. सदस्य सचिव, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को संलग्नक सहित अग्रिम कार्यवाही हेतु।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, 2, 4, 5, 6, 7 को संलग्नक सहित अग्रिम कार्यवाही हेतु प्रेषित।

Rajyogi
मुख्य पर्यावरण अधिकारी, वृत्त-3

o/c Rajyogi

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उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी. सी.-12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ

संख्या 37272 32/2022/102

दिनांक-14/1/22

मुख्य पर्यावरण अधिकारी, वृत्त-3,
"बोर्ड" मुख्यालय।

दिनांक-06 जनवरी, 2022 को सम्पन्न हुई 106वीं बैठक की निम्नांकित कार्यसूचियाँ, जिनकी छायाप्रतियाँ संलग्न हैं, पर बोर्ड द्वारा उनके समक्ष अकेले निर्णय लिये गये:-

क्र० सं०	विषय	कार्यसूची संख्या	निर्णय
1.	बोर्ड द्वारा 105वीं बैठक में लिए गए निर्णयों की अनुपालन आख्या।	106.02	बोर्ड द्वारा 105वीं बैठक में लिये गये निर्णयों की अनुपालन आख्या का अपलोकन कर यह निर्देश दिये गये दि:- 2. प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/लिटल आउटलेट/ईंधन भराव केंद्र से जनित पर्यावरणीय प्रदूषण की समस्या के रोकथाम हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गई गाइडलाइन्स के आलोक में दक्षिण संशोधन कर, सुविचारित प्रस्ताव बोर्ड की आगामी बैठक में प्रस्तुत किया जाये।
2.	प्रदेश में स्टोन क्रशर, रिक्विजिग प्लाण्ट एवं पत्थराइजर इकाईयों के संचयन में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन्स को अधिक्रमिक कर नवीन गाइडलाइन्स बनाये जाने संबंधी प्रस्ताव।	106.22	प्रस्ताव अनुमोदित।

अतः बोर्ड द्वारा लिए गए वर्णित निर्णय के अनुसार अग्रिम कार्यवाही सुनिश्चित कर, कृपया कार्यवाही से तत्काल अवगत कराने का कष्ट करें।

सहायक:- यशोवति।


मुख्य पर्या० अधि०(प्रशा०)

विषय : प्रदेश में स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पल्वराइजर इकाईयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन को अधिक्रमित कर नवीन गाइडलाइन्स बनाये जाने संबंधी प्रस्ताव :-

उत्तर प्रदेश में स्थापित होने वाले एवं कार्यरत स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पल्वराइजर इकाईयों (जिसको कि आगे इकाई कहा गया है) के सम्बन्ध में बोर्ड की 80वीं बैठक में गाइडलाइन अनुमोदित की गयी थी, जिसको कि बोर्ड की 83वीं बैठक में संशोधित किया गया था। प्रदेश में वर्तमान में चल रहे निर्माण कार्यों एवं औद्योगीकरण के अनुक्रम में मा0 मंत्री ग्रामीण अभियंत्रण विभाग, उ0प्र0 द्वारा मा0 मुख्यमंत्री उ0प्र0 से इस आशय का अनुरोध किया गया है कि उ0प्र0 से सटे हुए अन्य राज्यों में स्टोन क्रेशर से सम्बन्धित एवं वर्तमान में प्रचलित गाइडलाइन के दृष्टिगत प्रदेश की गाइडलाइन को संशोधित किया जाए। स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पल्वराइजर इकाईयों के संबंध में प्रचलित बोर्ड की गाइडलाइन वर्ष 2010 तदोपरान्त संशोधित गाइडलाइन वर्ष 2011 को सीमावर्ती राज्य यथा मध्य प्रदेश, झारखण्ड, छत्तीसगढ़ एवं राजस्थान राज्य में प्रचलित स्टोन क्रेशर की गाइडलाइन के दृष्टिगत संशोधित किये जाने संबंधी सुकृत स्टोन क्रेशर एसोसिएशन, जनपद-सोनभद्र के प्रत्यावेदन दिनांक-04.07.2020 एवं 10.07.2020 उ.प्र. प्रदूषण नियंत्रण बोर्ड को प्रेषित किया गया तथा मा. उच्च न्यायालय, इलाहाबाद द्वारा प्रकरण में योजित रिट (सी) संख्या-14238/2020 सुकृत स्टोन क्रेशर एसोसिएशन व अन्य बनाम उ.प्र. राज्य व अन्य में दिनांक-28.09.2020 को आदेश पारित किया गया, जिसके सुसंगत अंश निम्नवत् हैं:-

".... The sole grievance of the petitioners is with regard to disposal of the representations dated 4th July, 2020 and 10th July, 2020 pending consideration before the Uttar Pradesh Pollution Control Board.

Having considered facts of the case, we deem it appropriate to dispose of this petition for writ by directing the Uttar Pradesh Pollution Control Board to examine and decide the representations submitted by the petitioners within a period of six weeks from today...."

इस संबंध में राज्य बोर्ड द्वारा गठित समिति की संस्तुति तथा उ.प्र. राज्य के लगभग समरूप भौगोलिक स्थिति वाले राज्य यथा-मध्य प्रदेश, बिहार, हरियाणा, झारखण्ड व राजस्थान में स्टोन क्रेशर से संबंधित प्रभावी गाइडलाइन्स की विवेचना करने के उपरान्त बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित स्टोन क्रेशर से संबंधित गाइडलाइन को अधिक्रमित करते हुए निम्नानुसार नवीन मार्गदर्शिका प्रस्तावित की जा रही है :-

1. राष्ट्रीय/राज्य मार्ग की सड़क के मध्य से कम से कम 250 मीटर तथा अन्य मार्गों (मुख्य जिला मार्ग/अन्य जिला मार्ग) की सड़क के मध्य से कम से कम 100 मीटर दूर इकाई को स्थापित किया जाएगा।
2. आबादी/सार्वजनिक स्थल/शैक्षणिक संस्थान/अस्पताल/धार्मिक स्थल से न्यूनतम दूरी 500 मीटर रखी जाए। इकाई से 500 मीटर की त्रिज्या में स्थित न्यूनतम 20 पक्के अथवा कच्चे मकानों को ही आबादी माना जाएगा।
3. भारतीय रेल की भूमि सीमा से इकाई की दूरी कम से कम 150 मीटर रखी जाए।
4. इकाई की आम के बगीचे/मिश्रित फलों (आम और अन्य) बगीचों (जिसमें कम से कम 100 फलदार वृक्ष हों) संयुक्त नर्सरी के किनारे से दूरियां प्रत्येक दशा में 500 मीटर से कम नहीं होंगी। उल्लिखित दूरियां फल के प्रकार जिसका एकल अथवा सामूहिक क्षेत्रफल 2.5 एकड़ से कम न हो पर निरपेक्ष रूप से लागू होंगी।

5. स्टोन क्रशर की स्थापना हेतु इस गाइडलाइन के उपरोक्त क्रम संख्या-1, 2, 3 एवं 4 पर उल्लिखित तथ्यों की दूरियों के संबंध में राजस्व विभाग, उ.प्र. के संबंधित क्षेत्र के कम से कम तहसीलदार स्तर के अधिकारी से स्थल के भू-स्वामित्व के दृष्टिकोण से नक्शे का सत्यापन कराते हुए सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी.पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन क्षेत्रीय कार्यालय के स्तर से कराया जाए तथा इस प्रकार सत्यापित प्रमाणिक दूरी प्रमाण पत्र ही मान्य होगा।
6. मा0 सर्वोच्च न्यायालय द्वारा रिट याचिका संख्या-I.A. No.- 1598-1600 in W.P.C 202 of 1995 में दिनांक - 04.08.2006 को पारित आदेश के अनुसार राष्ट्रीय उद्यान एवं अन्य प्राणि विहार तथा वन क्षेत्र से 1.0 कि.मी. की दूरी को Safety Zone माना गया है व इस Safety Zone के अन्दर इकाई की स्थापना प्रतिबन्धित है। इस संबंध में वन विभाग द्वारा लगाया गया प्रतिबन्ध लागू होगा।
7. भारत सरकार के पत्र दिनांक-02.12.2009 द्वारा इको सेन्सिटिव जोन घोषित करने संबंधी गाइडलाइन अथवा उ.प्र. राज्य में या उ.प्र. राज्य से सटे राज्यों में वन क्षेत्र एवं अभ्यारण्य को इको सेन्सिटिव जोन घोषित किये जाने की दशा में तथा उक्त इको सेन्सिटिव जोन का कुछ हिस्सा उ.प्र. राज्य की सीमा में आता है तो राष्ट्रीय वन क्षेत्र एवं अभ्यारण्य के प्रतिबन्धों का अक्षरशः अनुपालन इकाई द्वारा किया जाएगा।
8. इस गाइडलाइन के उपरोक्त क्रम संख्या-6 एवं 7 पर उल्लिखित तथ्यों की दूरियों के संबंध में प्रभागीय वनाधिकारी से सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी.पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन करते हुए प्रमाणिक दूरी प्रमाण पत्र ही मान्य होंगे एवं वन विभाग के सुसंगत प्रतिबन्ध लागू होंगे।
9. इकाई नदी फ्लड जोन एरिया से कम से कम 500 मीटर दूर होना चाहिए, जिससे इकाईयों द्वारा खनिज अवैध रूप से प्राप्त कर अथवा अवैध खनन कर उपयोग किये जाने की संभावना न हो। इसका सत्यापन सिंचाई एवं जल संसाधन विभाग के प्राधिकृत अधिकारी द्वारा किया जाएगा।
10. इकाई में मुख्य प्लांट एवं मशीनरी चार दीवारी से न्यूनतम 30 मीटर दूर स्थापित करना, वायु प्रदूषण नियंत्रण हेतु नियमानुसार उपयुक्त व्यवस्था, कच्चे माल एवं उत्पाद के भण्डारण करने के लिये पर्याप्त भूमि की व्यवस्था आवश्यक होगी। प्लांट को स्थापित करने के लिये न्यूनतम 1.0 हैक्टेयर भूमि आवश्यक होगी।
11. इकाई की स्थापना हेतु पर्यावरणीय दृष्टि से स्थापना हेतु सहमति (CTE) से पूर्व प्रस्तावित इकाई को कच्चे माल की उपलब्धता के संबंध में खनन विभाग के सक्षम अधिकारी से अनापत्ति/क्लीयरेन्स प्राप्त कर, प्रस्तुत करना अनिवार्य होगा।
12. धूल के कणों का उत्सर्जन रोकने की विधि (Dust Extractors) या धूल के कणों को हवा में उड़ने से रोक की विधि (Water Sprinklers) एवं यथासम्भव कवर्ड करने की व्यवस्था इकाई द्वारा की जाएगी।
13. इकाई के अंदर के सभी मार्ग पक्के (Metalled/Cement Concrete) करने होंगे।
14. इकाई की सीमा के अंदर सम्पूर्ण क्षेत्र में धूल को हटाने की व्यवस्था तथा भूमि पर पानी का नियमित छिड़काव किये जाने की व्यवस्था करनी होगी, जिससे धूल के कम हवा में न उड़ सकें।

15. इकाई के चारों तरफ कम से कम 33 प्रतिशत भू-भाग पर धूल कणों को रोकने वाली प्रजातियों के पेड़ की हरित पट्टी का विकास कर उसको संरक्षित करना होगा एवं इसके संबंध में लेआउट प्लान बोर्ड में जमा करना होगा तथा हरित पट्टिका का विकास करने की कार्यवाही स्थापनार्थ सहमति प्राप्त करने के उपरान्त 6 माह में पूरी करनी होगी।
16. धूल एवं ध्वनि प्रदूषण के नियंत्रण में उपयोग होने वाली विधियों एवं उपकरण इकाई मालिक द्वारा अपने स्वयं के खर्चे पर स्थापित करने होंगे। धूल एवं ध्वनि प्रदूषण के नियंत्रण विधियों को इकाई में अनवरत कार्यरत रखने की जिम्मेदारी इकाई स्वामी की होगी।
17. ऐसे स्टोन क्रशर इकाईयाँ, जो कि नवीन गाईडलाइन के लागू होने के उपरान्त स्थापित की जायेंगी, उनके द्वारा उद्योग परिसर के चारों ओर लघु श्रेणी के स्टोन क्रशर इकाईयो हेतु न्यूनतम 5 मीटर ऊंची तथा मध्यम एवं बृहद श्रेणी की स्टोन क्रशर इकाईयो हेतु न्यूनतम 6 मीटर ऊंची विन्ड ब्रेकिंगवाल का निर्माण किया जाना अनिवार्य होगा। विन्ड ब्रेकिंग वाल सबसे ऊंची कन्वेयर बेल्ट से न्यूनतम 1 मीटर ऊंची होगी। विन्ड ब्रेकिंग वाल के रूप में जी.आई.शीट/अन्य बैरिकेटिंग व्यवस्था के साथ नटबोल्ट से टाइट न्यूनतम 08 एम.एम. मोटी टीन की चादर ही मान्य होगी।
18. किसी भी स्थान पर भण्डारित पदार्थ (कच्चा माल/उत्पादित माल) की अधिकतम ऊंचाई विन्ड ब्रेकिंग वाल की ऊंचाई से 1.5 मीटर कम रखा जाना सुनिश्चित किया जाएगा।
19. इस गाईडलाइन के लागू होने के पूर्व से स्थापित इकाई जिसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त थी, परन्तु वह इस गाईडलाइन के अनुसार मानकों के अनुरूप न हो, उसे मानक के अनुरूप स्थल पर स्थानान्तरण (शिफ्ट) किये जाने हेतु अधिकतम 2 वर्ष की छूट रहेगी।
परन्तु ऐसी इकाई जो इस गाईडलाइन के अनुरूप नहीं है एवं उसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त नहीं थी को तत्काल प्रभाव से बन्द कराया जाएगा।

नोट:- इस गाईडलाइन में वर्णित दूरियों का आंकलन एरियल डिस्टेन्स द्वारा किया जाएगा।

अतएव बोर्ड से समक्ष प्रस्ताव है कि-

प्रदेश में वर्तमान में चल रहे निर्माण कार्यों एवं औद्योगिकीकरण की गति को बनाये रखने के दृष्टिगत पर्यावरणीय दृष्टि से संतुलित विकास एवं पर्यावरण संरक्षण के उद्देश्य से प्रदेश में स्टोन क्रशर, स्क्रीनिंग प्लाण्ट एवं पत्वराइजर इकाईयो हेतु बोर्ड की 80वीं बैठक में अनुमोदित तथा 83वीं बैठक में संशोधित गाईडलाइन को अधिक्रमित करने एवं नवीन गाईडलाइन लागू किये जाने हेतु अनुमोदन प्रदान करना चाहें।

2.1. M/s Maa Gayatri Stone Works, Sonpur, Ahraura, Chunar, Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 25.07.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s MAA GAYATRI STONE WORKS for production of Stone Grits of different sizes @ 15000 MTPY using stone boulder as raw material at Arazi No. 159 and 160 (Area-1.0 Hectare), Village-Sonpur, Paragana-Ahraura, Tehsil-Chunar, District-Mirzapur.	Complying
2.	The Coordinate of the industry is 24.045170 N, 83.002446 E.	Complying
3.	Industry shall Comply the direction issued by the Board vide its letter No.H77965/C-2/Vayu-516/22 dated 01.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforced after 06 months from the date of issue of the referred letter without any information.	Complying
4.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
5.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid, if any.	Non-Complying
6.	The industry shall regularly operate water-sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
7.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
8.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying

9.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Complying
10.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Partially Complying
11.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading /unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Complying
12.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	<p>Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>

13.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
14.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
15.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
16.	For green belts, at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
17.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
18.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
19.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.	NA
20.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying
21.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying
22.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Non-Complying

23.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying
24.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying

2.2. M/s Mahakal Mining and Construction, Sonpur, Bhagwat, Chunar, Mirzapur

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 01.01.2021	Complain Status/ Remark
1.	This consent to operate is granted for M/s MAHAKAL MINING AND CONSTRUCTION, Arazi no.140, VILLAGE & POST-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT, MIRZAPUR for production of Stone Grits & Stone Dust-90,000 TON/YEAR (Co-ordinates of the industry 25.05033 Latitude and 83.00462 Longitude).	Complying
2.	This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Non-Complying
4.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.	Partially Complying Non-Complying PartiallyComplying Non-Complying

	V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.	Partially Complying
	VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.	Partially Complying
	VII. Green belt along the boundary wall shall be developed by stone crusher.	Non-Complying
	VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.	Non-Complying
	IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.	Non-Complying
	X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.	Partially Complying
	XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.	Complying
	XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.	Non-Complying
	XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.	Partially Complying
	XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.	Partially Complying
	XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.	Partially Complying
5.	A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of	Non-Complying

	Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide-160218.pdf .	
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
8.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act,1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, HonourableHigh Court, HonourableNational Green Tribunal and HonourableSupreme Court.	Complying
12.	The D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.	Non-Complying
13.	The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during	Non-Complying

	water sprinkling as dust suppression.	
14.	The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Partially Complying
16.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Complying
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Non-Complying
18.	Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Non-Complying
19.	The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Partially Complying
20.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying

23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Non-Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of order/directions of other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	Industry shall comply the affidavit dated 04.12.2020 submitted with application form. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Partially Complying

b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 01.01.2021	Complain Status/ Remark
1.	This consent to operate is granted for M/s MAHAKAL MINING AND	Complying

	CONSTRUCTION, Arazi no.140, VILLAGE & POST-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-90,000 TON/YEAR (Co-ordinates of the industry 25.05033 Latitude and 83.00462 Longitude).	
2.	This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.	Partially Complying
4.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Non-Complying
5.	The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
6.	The industry shall not increase its production/production capacity without the written permission/NOC from the board.	Complying
7.	The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Complying
8.	The industry shall not discharge any trade effluent.	Complying
9.	The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, HonourableOver site Committee, HonourableHigh Court, HonourableNational Green Tribunal and HonourableSupreme Court.	Complying
10.	The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Non-Complying
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying

12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Complying
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying
15.	<p>The industry shall comply on the following points before start of production: -</p> <p>I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust.</p> <p>III. All belt conveyors shall be covered by the industry.</p> <p>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>PartiallyComplying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Non-Complying</p>

	<p>premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. Industry shall comply the all directions issued by board under different Action Plans.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Partially Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
18.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
19.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
20.	The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying

21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
23.	Industry shall comply the affidavit dated 04.12.2020 submitted with application form.	Partially Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of directions/orders of any other departments.	Partially Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Partially Complying

2.3. M/s PNC Infratech Limited, Sonpur, Bhagwat, Chunar, Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air & Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 11.07.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s PNC INFRATECH LIMITED for production of Stone Grits of different sizes @ 2120 TPD using stone boulder as raw material at ARAZI NO. 57, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	Complying
2.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
4.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
5.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
6.	In order to comply with all the conditions mentioned in CTO, industry has submitted affidavit of Rs 100, affidavit no. GA 062423.	Complying
7.	Industry shall Comply the direction issued by the Board vide its letter No.,H77536/C-2/Vayu-162/2022 dated 22.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.	Partially Complying
8.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying

9.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
10.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Complying
11.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
12.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Partially Complying
13.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be</p>	<p>Complying</p> <p>Non- Complying</p> <p>Complying</p> <p>Non- Complying</p> <p>Complying</p> <p>Complying</p>

	<p>adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	<p>Partially Complying Complying</p>
14.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
15.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non- Complying
16.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
17.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
18.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
19.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
20.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.	NA
21.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying

22.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying
23.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	D.G.Set not Installed
24.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.4. M/s Uma Stone Works, Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 06.02.2020	Complain Status/ Remark
1.	This consent to operate is granted for M/S UMA STONE WORKS, ARAZI NO-140 (RAKABA-0.759 Hectare) AND 57KA (RAKABA-0.506 Hectare) RAKABA-1.265 Hectare, VILLAGE-SONPUR, PARGNA-BHAGWAT, TEHSIL-CHUNAR and DISTRICTMIRZAPUR for production of STONE GRITS- 80 TON PER HOUR. The latitude and longitude of the Industry is 25.050374 and 83.003745 respectively.	Complying
2.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Partially Complying
3.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year.	Non-Compplying
4.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.	Partially Complying Non-Complying PartiallyComplyig Non-Complying Partially Complying

	<p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m³ as prescribed under E(P) Act, 1986.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p> <p>XV. Industry shall comply the all directions issued by board under Singrauli/Mirzapur Action Plan.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
5.	A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of	Non-Complying

	Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf .	
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
8.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act,1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, HonourableHigh Court,HonourableNational Green Tribunal and HonourableSupreme Court.	Complying
12.	The D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.	Non-Complying

13.	The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Non-Complying
14.	The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Partially Complying
16.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Complying
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Non-Complying
18.	Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Non-Complying
19.	The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Partially Complying
20.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall comply the provisions of Environment (Protection)	Partially

	Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Complying
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Non-Complying
24.	This Consent to operate is issued to the industry in order to revenue report regarding distance measurement issued by Sub District Magistrate, Chunar, Mirzapur vide letter no. 228/ST-AA PATRA/2019 dated 14.01.2020.	Complying
25.	Industry shall deposit a bank guarantee of Rs. Rs.1,00,000/- (Only one B.G. with all conditions of air and water CTO) within 15 days for complying above conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Non-Complying

b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 06.02.2020	Complain Status/ Remark
1.	This consent to operate is granted M/S UMA STONE WORKS, ARAZI NO-140 (RAKABA-0.759 Hectare) AND 57KA (RAKABA-0.506 Hectare) means TOTAL JOINT RAKABA-1.265 Hectare, VILLAGE-SONPUR, PARGNA-BHAGWAT, TEHSIL-CHUNAR and DISTRICTMIRZAPUR for production of STONE GRITS- 80 TON PER HOUR. The latitude and longitude of the Industry is 25.050374 and 83.003745 respectively.	Complying

2.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.	Partially Complying
3.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year.	Non-Complying
4.	The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
5.	The industry shall not increase its production/production capacity without the written permission/NOC from the board.	Complying
6.	The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Complying
7.	The industry shall not discharge any trade effluent.	Complying
8.	The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, HonourableOver site Committee, HonourableHigh Court, HonourableNational Green Tribunal and HonourableSupreme Court.	Complying
9.	The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Non-Complying
10.	This consent order is valid up to dated 31.07.2024 for production of above-mentioned product.	Complying
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Partially Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall dispose the hazardous waste through authorized	Complying

	recyclers/TSDF.	
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.	Partially Complying
15.	<p>The industry shall comply on the following points before start of production: -</p> <p>I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust.</p> <p>III. All belt conveyors shall be covered by the industry.</p> <p>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be dopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>PartilallyComplying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p>

	<p>so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. Industry shall comply the all directions issued by board under Singrauli Action Plan.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
16.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Non-Complying
17.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
18.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
19.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
20.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
21.	The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and	Partially Complying

	safe way.	
22.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Non-compliance
24.	This Consent to operate is issued to the industry in order to revenue report regarding distance measurement issued by Sub District Magistrate, Chunar, Mirzapur vide letter no. 228/ST-AAPATRA/2019 dated 14.01.2020.	Complying
25.	Industry shall deposit a bank guarantee of Rs. Rs.1,00,000/- (Only one B.G. with all conditions of air and water CTO) within 15 days for complying above conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Non-Complying

2.5. M/s Ideal Visions, Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air & Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 17.08.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s IDEAL VISIONS for production of Stone Grits of different sizes @1800 TPD using stone boulder as raw material at ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, ,231302	Complying
2.	The Coordinate of the industry is 25.053141 N, 83.0013917 E.	Complying
3.	Industry shall Comply the direction issued by the Board vide its letter No.H77298/C-2/Vayu-508/22 dated 16.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.	Partially Complying
4.	As per Balance Sheet Submitted with application form the total project cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee for CTO of Rs.20,000.00 via Online mode and Rs.1,00,000.00 via Demand Draft No. 821999 dated 06.08.2022 which seems valid fee for consent upto 31.07.2025.	Complying
5.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
6.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
7.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying

8.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
9.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
10.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
11.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non- Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Complying
14.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product,</p>	<p>Partially Complying</p> <p>Non- Complying</p> <p>P. Complying</p> <p>Non- Complying</p>

	<p>Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	<p>Partially Complied Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
15.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
16.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non- Complying
17.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
18.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
19.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
20.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
21.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and	NA

	SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.	
22.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying
23.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying
24.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Non-Complying
25.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.6. M/s Bansant Kumar Enterprises formerly name as M/s Raj Associate, Sonpur, Bhagwat, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) Air & Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 27.07.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s RAJ ASSOCIATE CRUSHER PLANT for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 144, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.	Complying
2.	The Coordinate of the industry is 25.048500 N, 82.002063 E.	Complying
3.	Industry shall Comply the direction issued by the Board vide its letter No.H77537/C-2/Vayu-514/22 dated 22.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.	Partially Complying
4.	As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.100000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.	Complying
5.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
6.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
7.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
8.	The industry shall regularly operate water sprinkling system to	Partially

	control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Complying
9.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
10.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
11.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Partially Complying
13.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Partially Complying
14.	The industry shall install air pollution control measures as mentioned below:- a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. c) All belt conveyors shall be covered by the industry. d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the	Complying Non-Complying Complying Non-Complying

	<p>product, Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	<p>Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
15.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
16.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
17.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
18.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/ 220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
19.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
20.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
21.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and	NA

	SPAs vide office memorandum no. H 48273/C1/NGT83/ 2020, Dated 27.02.2020.	
22.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying
23.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying
24.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Not Installed
25.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.7. M/s Raj Laxmi Enterprises, Sonpur, Bhagwat, Chunar, Mirzapur..

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) **Air** issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 27.07.2021	Complain Status/ Remark
1.	This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA,57 MI,57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.) for the production of stone grits & stone dust-200 Ton/Hour (Co-ordinates of the industry are- 25.055542 N and 82.998738 E).	Complying
2.	This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of abovementioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/ plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Non-Complying
4.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.	Partially Complying Non-Complying Partially Complying Non-Complying Non-Complying

	<p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.</p> <p>XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
5.	<p>A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-</p>	<p>Non-Complying</p>

	Guide_160218.pdf.	
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
8.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act,1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, HonourableHigh Court,HonourableNational Green Tribunal and HonourableSupreme Court.	Complying
12.	The 600 and 63 KVA D.G. set should have minimum stack height 0.2 x KVA meter from rooftop of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.	Non-Complying
13.	The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Complying
14.	The industry shall operate water sprinkling system for control	Partially

	process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Complying
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Partially Complying
16.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Complying
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Partially Complying
18.	Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Non-Complying
19.	The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Partially Complying
20.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying

23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of order/directions of other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	The validity of this consent to establish order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 24.12.2020, received from SDM, Tehsil-Chunar, Distt - Mirzapur vide letter no. 877/ST-duri/2020 dated 24.12.2020.	Complying
29.	The industry shall comply the all points as mentioned in notarized affidavit dated 02.06.2021 submitted with application.	Partially Complying
30.	Industry shall submit a Bank Guarantee of Rs. 50000/- within 15 days for complying the above conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and	Complying

	general conditions to the Board within one month.	
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b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 27.07.2021	Complain Status/ Remark
1.	This consent to operate is granted for M/s RAJ LAXMI ENTERPRISES, ARAZI NO. 57 TA,57 MI,57 D, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.) for the production of stone grits & stone dust -200 Ton/Hour (Co-ordinates of the industry is- 25.055542 N and 82.998738 E).	Complying
2.	This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of abovementioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.	Partially Complying
4.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Non-Complying
5.	The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
6.	The industry shall not increase its production/production capacity without the written permission/NOC from the board.	Complying
7.	The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Complying
8.	The industry shall not discharge any trade effluent.	Complying
9.	The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honourable Over site Committee, Honourable High Court,	Complying

	Honourable National Green Tribunal and Honourable Supreme Court.	
10.	The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Complying
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Complying
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying
15.	<p>The industry shall comply on the following points before start of production: -</p> <p>I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust.</p> <p>III. All belt conveyors shall be covered by the industry.</p> <p>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p>

	<p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. Industry shall comply the all directions issued by board under different Action Plans.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Non Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
18.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying

19.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
20.	The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
23.	Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.	Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of directions/orders of any other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	The validity of this consent to establish order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 24.12.2020, received from SDM, Tehsil-Chunar, Distt	Complying

	-Mirzapur vide letter no. 877/ST-duri/2020 dated 24.12.2020.	
29.	The industry shall comply the all points as mentioned in notarized affidavit dated 02.06.2021 submitted with application. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Partially Complying

2.8. M/s R.K. Construction Company, Sonpur, Bhagwat, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 09.06.2022	Complain Status/ Remark
1.	This consent to operate is granted to M/s R. K. CONSTRUCTION COMPANY for production of Stone Grits of different sizes @ 250 TPH using stone boulder as raw material at ARAZI NO. 57, AREA- 1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR (U.P.).	Complying
2.	The Geo-Coordinate of the crusher unit is 25.053835 N, 83.0021003E.	Complying
3.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
4.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Complying
5.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Complying
6.	The industry shall regularly operate water-sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
7.	Industry shall comply all the conditions imposed in affidavit No. GA061300 submitted by industry.	Complying
8.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
9.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble	Complying

	National Green Tribunal and Hon'ble Supreme Court of India.	
10.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Complying
11.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
12.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Complying
13.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p>	<p>Complying</p> <p>Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>

	h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Complying
14.	Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.	Complying
15.	All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.	Complying
16.	All belt conveyors shall be covered by the industry.	Complying
17.	Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.	Partially Complying
18.	A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.	Complying
19.	Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.	Partially Complying
20.	Green belt along the boundary wall shall be developed by stone crusher in at least three layers.	Partially Complying
21.	Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Complying
22.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
23.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/ Nm ³ .	Partially Complying
24.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Satisfactory Complying

25.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018 /02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
26.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
27.	Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.	Complying
28.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/ NGT83/2020, Dated 27.02.2020.	NA
29.	This consent is valid for discharge of domestic effluent only.	Complying
30.	It is found that the industry is not complying with stipulated Conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Complying
31.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying
32.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Complying
33.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board	Complying

2.9. M/s Maa Shitala Stone (Stone Crusher Unit), Village-Sonpur, Bhagwat, Chunar, Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air & Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 01.08.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s MAA SHITALA STONE (STONE CRUSHER) for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 139Mi, 138Mi, 135/2Mi (Area-1.140 Hectare), Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.	Complying
2.	The Coordinate of the industry is 25.051633N, 83.002939 E.	Complying
3.	Industry shall Comply the direction issued by the Board vide its letter No.H78037/C-2/Vayu- 408/Sonbhadra dated 05.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.	Partially Complying
4.	As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.120000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.	Complying
5.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
6.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
7.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
8.	The industry shall regularly operate water sprinkling system to	Partially

	control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Complying
9.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
10.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
11.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non-Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Partially-Complying
14.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>P- Complying</p> <p>Non-Complying</p>

	<p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	<p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
15.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
16.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
17.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
18.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
19.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
20.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Non-Complying
21.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated	NA

	27.02.2020.	
22.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying
23.	If, it is found that the industry is not complying with stipulated conditions or any further direction/ instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/ modify any stipulated condition issued along with CCA.	Complying
24.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Not Installed
25.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.10. M/s PBR Infratech Private Limited (Unit-4), Sonpur, Bhagwat, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) Air & Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 26.05.2022	Complain Status/ Remark
1.	This consent to operate is granted to M/s PBR INFRATECH PRIVATE LIMITED (UNIT-4), for production of Stone Grits of different sizes @ 250 TPH using stone boulder as raw material at ARAZI NO.135 MI, AREA-1.2008 HECTARE,VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, 231304 (U.P.).	Complying
2.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
4.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
5.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
6.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
7.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
8.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Complying

9.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
10.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Partially Complying
11.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
12.	Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer	Partially Complying

	points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.	
13.	All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.	Non-Complying
14.	All belt conveyors shall be covered by the industry.	Complying
15.	Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.	Non-Complying
16.	A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.	Complying
17.	Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.	Partially Complying
18.	Green belt along the boundary wall shall be developed by stone crusher in at least three layers.	Partially Complying
19.	Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Partially Complying
20.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
21.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
22.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
23.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt	Partially Complying

	along the boundary wall shall be developed by stone crusher.	
24.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
25.	Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.	Non-Complying
26.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/ 2020, Dated 27.02.2020.	NA
27.	This consent is valid for discharge of domestic effluent only.	Complying
28.	It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Complying
29.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying
30.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Non-Complying
31.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.11. M/s Satya Narain Singh Construction Private Limited Formerly Name M/s PBR Infratech Pvt. Ltd (Stone Crusher Unit-3), Sonpur, Bhagwat, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.N o.	Specific conditions imposed in CTO issued on dated- 28.05.2022	Complain Status/ Remark
1.	This consent to operate is granted for production of Stone Grits of different sizes @ 250 TPH using stone boulder as raw material at ARAZI NO.140MI, AREA-1.265 HECTARE, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, 231304.	Complying
2.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
4.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
5.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
6.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
7.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
8.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non-Complying

9.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
10.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Non-Complying
11.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p>	<p>Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Partially-Complying</p>
12.	Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer	Complying

	points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.	
13.	All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.	Non-Complying
14.	All belt conveyors shall be covered by the industry.	Complying
15.	Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.	Partially-Complying
16.	A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.	Partially Complying
17.	Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.	Partially Complying
18.	Green belt along the boundary wall shall be developed by stone crusher in at least three layers.	Non-Complying
19.	Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Partially-Complying
20.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
21.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
22.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
23.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt	Non-Complying

	along the boundary wall shall be developed by stone crusher.	
24.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
25.	Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.	Non-Complying
26.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/ 2020, Dated 27.02.2020.	NA
27.	This consent is valid for discharge of domestic effluent only.	Complying
28.	if, It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Complying
29.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying
30.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Non-complying
31.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.12. M/s Ashirwad Stone (Ex Name M/s Ashirwasd Stone Works), Bhgautidei, Patihatta, Chunar, Mirzapur.

a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 17.12.2020	Complain Status/ Remark
1.	This consent to operate is granted for M/s ASHIRWAD STONE (FORMERLY NAME M/S ASHIRWAD STONE WORKS), VILLAGE-BHAGAUTIDEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-9,600 MT/YEAR (Co-ordinates of the industry 25.048116 Latitude and 82.979781 Longitude).	Complying
2.	This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/ fuel/plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Complying
4.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year.	Non-Complying
5.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and	Complying Non-Complying Complying Non-Complying

	<p>delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Mask etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m³ as prescribed under E(P) Act, 1986.</p> <p>XIII. Industry shall cover both Jaw Crusher and material discharge point with canvas fabric bags.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher.</p> <p>XV. Industry shall comply the all directions issued by Board under Mirzapur Action Plan.</p>	<p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Non-Coplying</p> <p>Non-Complyiing</p> <p>Partially Complying</p> <p>Partially Complying</p>
6.	<p>A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of</p>	<p>Partially Complying</p>

	Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf .	
7.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
8.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
9.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
10.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
11.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
12.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, HonourableHigh Court, HonourableNational Green Tribunal and HonourableSupreme Court.	Complying
13.	The DG set should have minimum stack height 0.2x under root KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to	Non-Complying

	the Board.	
14.	The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
15.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Partially Complying
16.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Non-Complying
17.	The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	
18.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
19.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying
20.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Non-Complying
21.	Industry shall comply the affidavit dated 19.10.2020 submitted with application form	Partially Complying
22.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as	Non-Complying

	per norms of forest department this consent order deemed to be automatically cancelled.	
23.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
24.	This consent order will not affect the acceptance or order of any other department.	Complying
25.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Complying

b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 17.12.2020	Complain Status/ Remark
1.	This consent to operate is granted for M/s ASHIRWAD STONE (FORMERLY NAME M/S ASHIRWAD STONE WORKS), VILLAGE-BHAGAUTIDEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-9,600 MT/YEAR (Co-ordinates of the industry 25.048116 Latitude and 82.979781 Longitude).	Complying
2.	This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.	Complying

3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.	Partially Complying
4.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year.	Non-Complying
5.	The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
6.	The industry shall not increase its production/production capacity without the written permission/NOC from the board.	Complying
7.	The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Complying
8.	The industry shall not discharge any trade effluent.	Complying
9.	The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, HonourableOver site Committee, HonourableHigh Court, HonourableNational Green Tribunal and HonourableSupreme Court.	Complying
10.	The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Complying
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Complying

14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.	Partially Complying
15.	<p>The industry shall comply on the following points before start of production: -</p> <p>I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust.</p> <p>III. All belt conveyors shall be covered by the industry.</p> <p>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw</p>	<p>Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially</p>

	<p>materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. Industry shall comply the all directions issued by board under different Action Plans.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Complying</p> <p>Complying</p> <p>Partially- Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
18.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
19.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying

20.	The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
23.	Industry shall comply the affidavit dated 19.10.2020 submitted with application form.	Partially Complying
24.	Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.	Non-Complying
25.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
26.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
27.	This consent order will not affect the acceptance of directions/orders of any other departments.	Complying
28.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water	Partially Complying

	<p>(Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.</p>	
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2.13. M/s Elite Stones, Village- Bhagautidei, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 22.08.2022	Complain Status/ Remark
1.	This Consent to Operate is granted to M/s Elite Stone for production of Stone Grits of different sizes @960 TPD from 22.08.2022 to 31.07.2023 only as per direction of HO, using stone boulder as raw material at Arazi No. 601, 305, Area-1.243 Hectare, Village-Bagautidei, Pattihatta, Ahraura, Tehsil-Chunar, District-Mirzapur.	Complying
2.	The Coordinate of the industry is 25.057552 N, 82.993525 E.	Complying
3.	As per Balance Sheet Submitted with application form the total project cost of the Unit is between 50 Lakh to 01 Crore. Industry had submitted Consent fee for CTO of Rs.25,000.00 via Online mode.	Complying
4.	CTO is granted only upto 31.07.2023 with the specific condition to deposit the Environmental Compensation if imposed by the Board because it is under consideration for past default by the Unit and following other specific and general condition.	Complying
5.	The industry shall install air pollution control measures as mentioned below:- a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. c) All belt conveyors shall be covered by the industry. d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product,	Non-Complying Non-Complying P-Complying Non-Complying

	<p>Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p> <p>i) Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.</p>	<p>Partially Complying</p> <p>Non Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Non Complying</p> <p>Complying</p>
6.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Complying
7.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
8.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Non Complying
9.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
10.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
11.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non-Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the	Complying

	confirmation of the complaint.	
13.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Non-Complying
14.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
15.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
16.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Non Complying
17.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Non Complying
18.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
19.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
20.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/ 2020, Dated 27.02.2020.	NA
21.	This consent is valid for discharge of domestic effluent in Septic	Complying

	Tank/Soak Pit.	
22.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/ modify any stipulated condition issued along with CCA.	Complying
23.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Non-Complying
24.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.14. M/s Ganga Sagar Singh (Stone Crusher), Village-Bhagautidei, Chunar, Mirzapur.

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 11.02.2021	Complain Status/ Remark
1.	This consent to operate is granted for M/s GANGA SAGAR SINGH (STONE CRUSHER), VILLAGE-BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.), Arazi no. 731 Mi for production of Stone Grits -12500 Ton/Year & Stone Dust-500 Ton/Year (Co-ordinates of the industry 25.05734 Latitude and 82.99646 Longitude).	Complying
2.	This consent order is valid from dated 11.02.2021 to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/ plant machinery failing which consent would be deemed void.	Non-Complying
3.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Non-Complying
4.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.	Partially Complying Non-Complying Partially Complying Non-Complying

	<p>V. A minimum 12 feet high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.</p> <p>XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
5.	A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the	Non-Complying

	industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf .	
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
8.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honourable High Court, Honourable National Green Tribunal and Honourable Supreme Court.	Complying
12.	The DG set should have minimum stack height 0.2x under root KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized	Non Complying

	under Environment (Protection) Act, 1986 and report be sent to the Board.	
13.	The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Non-Complying
14.	The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Partially Complying
16.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Complying
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Partially Complying
18.	Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Complying
19.	The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Non-Complying
20.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying

21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Non Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of order/directions of other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	Industry shall comply the affidavit dated 11.01.2021 submitted with application form. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first	Partially Complying

	compliance report of above mentioned specific and general conditions to the Board within one month.	
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b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 11.02.2021	Complain Status/ Remark
1.	This consent to operate is granted for M/s GANGA SAGAR SINGH (STONE CRUSHER), VILLAGE-BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.), Arazi no. 731 mi for production of Stone Grits - 12500 Ton/Year & Stone Dust-500 Ton/Year (Co-ordinates of the industry 25.05734 Latitude and 82.99646 Longitude).	Complying
2.	This consent order is valid from dated 11.02.2021 to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification inproduct/process /fuel/ plant machinery failing which consent would be deemed void.	Non-Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.	Complying
4.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Non-Complying
5.	The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
6.	The industry shall not increase its production/production capacity without the written permission/NOC from the board.	Non Complying
7.	The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Complying

8.	The industry shall not discharge any trade effluent.	Complying
9.	The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, HonourableOver site Committee, HonourableHigh Court, HonourableNational Green Tribunal and HonourableSupreme Court.	Complying
10.	The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Non-Complying
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Non-Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Complying
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying
15.	The industry shall comply on the following points before start of production: - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry.	Partially Complying Non-Complying P-Complying

	<p>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. Industry shall comply the all directions issued by board under different Action Plans.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Non-Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
16.	<p>Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously</p>	<p>Partially Complying</p>

	operated.	
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
18.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
19.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
20.	The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
23.	Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.	Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the	Complying

	remaining period.	
26.	This consent order will not affect the acceptance of directions/orders of any other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	Industry shall comply the affidavit dated 11.01.2021 submitted with application form. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Partially Complying

Annexure No.2.15

2.15. M/s Nilima Singh (Ex. Name M/s MaaVindhyavasini Stone Works), Village- Bhagautidei, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 22.08.2022	Complain Status/ Remark
1.	This consent to operate is granted to M/s Nilima Singh (Ex Name Maa Vindhyavasini Stone Works), Arazi NO. 184, Village- Bhagwatidei, Post-Patihatta, Tehsil-Chunar, District-Mirzapur (U.P.) for production of Stone Grits/aggregates of different sizes @ 50 TPH	Complying
2.	This consent order is valid from date of issue up to the period of dated- 31.07.2027 for production of above mentioned product.	Partially Complying
3.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying
4.	A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regards and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf	Non Complying
5.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB	Non-Complying
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying

7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
8.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per Board guidelines. Industry should also follow the guideline regarding the operation of the stone crusher plants issued by Central Pollution Control Board/State Pollution Control Board	Partially Complying
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way with the permission of competent authority.	Partially Complying
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.	Complying
12.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.	Complying
13.	The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression and maintain logbook for the same & same shall be send to State Board in every month	Non-Complying
14.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Complying
15.	The industry should be installed the separate energy meter and	Non-Complying

	electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	
16.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by State Board within one month.	Partially Complying
17.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.	Partially Complying
18.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within 15 days.	Complying
19.	The industry shall establish appropriate height of boundary wall around the plant	Partially Complying
20.	The industry shall ensure full compliance of prescribed emission/noise level standards set under Issued with the permission of competent authority under E (P) Rules.	Partially Complying
21.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Complying
22.	The industry shall ensure full compliance of prescribed emission/noise level standards set under Environment (Protection) Rules, 1986.	Complying
23.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
24.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.	Complying
25.	Industry shall submit valid documents or agreement copy	Non-Complying

	regarding supply source of raw material (Stone Bolder) within one month.	
26.	The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission	Partially Complying
27.	The industry shall ensure full compliance of prescribed effluent standard set under Environment (Protection) Rules, 1986.	Non-Complying
28.	The industry shall ensure disposal of domestic effluent by means of septic tank/ soak pit and industrial effluent shall not be discharge in any condition.	Complying
29.	The Industry shall be ensuring that water should be sprinkled for dust suppression during operation of stone crusher plant	Partially Complying
30.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety	Complying
31.	Industry shall abstract ground water with the valid permission (NOC) of competent Authority (CGWA) or Competent Authority.	Complying
32.	Stone Dust shall not be disposed on agricultural land and safely dispose in scientific manner.	Complying
33.	This CTO is issued on the basis of inspection report uploaded by AEE dt. 15.06.2023.	Complying
34.	The stone crusher shall submit the land use conversation certificate u/s 80 of Zamindari Unmulan Act from competent authority of revenue department within one month to State Board.	Complying
35.	This CTO is being issued with the intention that no dispute regarding pollution or land ownership is pending and no such litigation is pending in any court, otherwise CTO order will be deemed to be nullified.	Complying
36.	All NOC/Licenses from the concerned departments shall be obtain and submit to State Board within one month	Partially Complying
37.	The site of said stone crusher if not found as per new guideline of stone crusher in that condition this CTO shall be deemed automatically cancelled.	Complying

38.	The industry shall take adequate measures for control of ambient noise level under the Noise Pollution (Regulation and Control) Rule 2000, from its own sources within the premises so as to maintain ambient noise standards laid down by Central Pollution Control Board	Complying
39.	The industry shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the industry.	Partially Complying
40.	The industry shall submit the No Objection Certificate regarding Eco-Sensitive Zone from competent authority of forest department within one month, failing which this consent to establish will be deemed to be rejected.	Complying
41.	The adequacy and efficiency of the air pollution control devices will be the entire responsibility of the industry	Partially Complying
42.	Industry shall install 04 Nos. of stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement	Non-Complying
43.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Non-Complying
44.	Industry shall always achieve the emission norms specially suspended particulate matter (SPM) laid down under the Environmental (Protection) Rules, 1986 for Stone crushing unit.	Non-Complying
45.	Industry shall comply all conditions mentioned in revocation letter issued by HO, Lucknow vide letter no. H 93836/Vayu-532/C-2/23, Dt. 18.05.2023.	Partially Complying

2.16. M/s Rajesh Bhai Patel, Village- Bhagautidei, Bhagawwt, Chunar, Mirzapur.

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 14.10.2020	Complain Status/ Remark
1.	This consent to operate is granted for M/s RAJESH BHAI PATEL, VILLAGE-BHAGWTIDEI, POST-PATIHATTA, PARGANA-BHAGAWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, Arazi no. 180/2 for production of Stone Grits& Stone Dust-80,000 Ton/Year (Co-ordinates of the industry 25.044763 Latitude and 82.974697 Longitude).	Complying
2.	This consent order is valid from dated 01.01.2021 to 31.07.2025 for production of abovementioned product. Industry shall obtain prior approval before making any modification in roduct/process/fuel /plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year.	Non-Complying
4.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary	Partially Complying Non-Complying Partially Complying Non-Complying Partially Complying

	<p>wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.</p> <p>XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
5.	<p>A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of</p>	<p>Non-Complying</p>

	Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/ Green-belt-Guide_160218.pdf .	
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
8.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honourable High Court, Honourable National Green Tribunal and Honourable Supreme Court.	Complying
12.	The DG set should have minimum stack height 0.2x under root KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized	Non-Complying

	under Environment (Protection) Act, 1986 and report be sent to the Board.	
13.	The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Non-Complying
14.	The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Partially Complying
16.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Complying
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Partially Complying
18.	Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Non-Complying
19.	The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Non-Complying
20.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and	Partially Complying

	safe way.	
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of order/directions of other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	Industry shall comply the affidavit dated 08.10.2020 submitted with application form. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions	Partially Complying

	of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	
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b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 14.10.2020	Complain Status/ Remark
1.	This consent to operate is granted for M/s RAJESH BHAI PATEL, VILLAGE-BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGAWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, Arazi no. 180/2 for production of Stone Grits& Stone Dust-80,000 Ton/Year (Co-ordinates of the industry 25.044763 Latitude and 82.974697 Longitude).	Complying
2.	This consent order is valid from dated 01.01.2021 to 31.07.2025 for production of abovementioned product. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.	Partially Complying
4.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year.	Non-Complying
5.	The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
6.	The industry shall not increase its production/production capacity without the written permission/NOC from the board.	Complying

7.	The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Complying
8.	The industry shall not discharge any trade effluent.	Complying
9.	The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honourable Over site Committee, Honourable High Court, Honourable National Green Tribunal and Honourable Supreme Court.	Complying
10.	The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Non-Complying
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Complying
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying
15.	The industry shall comply on the following points before start of production: - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall	Partially Complying Non-Complying

	<p>be covered by canvas bagfilter to arrest the escaping dust.</p> <p>III. All belt conveyors shall be covered by the industry.</p> <p>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. Industry shall comply the all directions issued by board under different Action Plans.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Non- Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
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16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
18.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
19.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
20.	The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
23.	Industry shall abstract ground water with the valid permission (NOC) of the Central Ground Water Authority (CGWA).	Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is	Complying

	not found as per norms of forest department this consent order deemed to be automatically cancelled.	
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of directions/orders of any other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	Industry shall comply the affidavit dated 08.10.2020 submitted with application form. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Partially Complying

2.17. M/s Rauf Khan, Village- Bhagautidei, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 19.10.2022	Complain Status/ Remark
1.	This Consent to Operate is granted to M/s Rauf Khan for production of Stone Grits/aggregates of different sizes @ 40000 TPY using stone boulder as raw material at Arazi No. 180/2, Village-Bhagauti Dei, Patihatta, Tehsil-Chunar, District-Mirzapur	Complying
2.	The Coordinate of the industry is 25.047862 N, 82.982354 E.	Complying
3.	The CTO is valid upto 31.07.2026 from date of issued.	Complying
4.	The industry shall install air pollution control measures as mentioned below:- a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. c) All belt conveyors shall be covered by the industry. d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust. e) A minimum 06 meter high metal sheet/ building material or GI Sheet of minimum 08 mm thickness barricading or boundary wall shall be provided by stone crusher around the periphery. f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure. g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.	Partially Complying Non-Complying Partially Complying Non-Complying Partially Complying Partially Complying Non- Complying

	<p>h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p> <p>i) Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.</p>	<p>Non-Complying</p> <p>Complying</p>
5.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
6.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
7.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
8.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
9.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
10.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non-Complying
11.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
12.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Non-Complying

13.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
14.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
15.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Non Complying
16.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Non-Complying
17.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
18.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Non-Complying
19.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83 /2020, Dated 27.02.2020.	NA
20.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying
21.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying

22.	Industry shall maintain Silent D.G. Set of 163 KVA Stack height as per Board Norms.	Non-Complying
23.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Commplying

2.18. M/s Shree Krishna Stone Crusher, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 27.07.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s SHREE KRISHNA STONE CRUSHER for production of Stone Grits of different sizes @10000 TPY using stone boulder as raw material at Arazi No. 183 and 188, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur	Complying
2.	The Coordinate of the industry is 25.047996 N, 82.980422 E.	Complying
3.	Industry shall Comply the direction issued by the Board vide its letter No.H77714/C-2/Vayu-13/2022 dated 27.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforced after 06 months from the date of issued of the referred letter without any information.	Partially Complying
4.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
5.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
6.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
7.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
8.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of	Complying

	India.	
9.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non-Complying
10.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
11.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Non-Complying
12.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c) All belt conveyors shall be covered by the industry.</p> <p>d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Non-Complying</p>

	h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Non-Complying
13.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
14.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
15.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Non-Complying
16.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Non-Complying
17.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
18.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
19.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/ 2020, Dated 27.02.2020.	NA
20.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying
21.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The	Complying

	Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	
22.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Non-Complying
23.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying
24.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
25.	As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 50 Lakh to 01 Crore. Industry had submitted Consent fee of Rs.10000.00 via Online mode and Rs. 16000.00 to this office via Offline mode by Demand Draft Cheque No.55824, which seems valid fee for consent upto 31.07.2026.	Complying

2.19. M/s Riya Enterprises (Ex Name Tridev Stone), Village-Bhagautidei, Patihatta, Bhagwat, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 28.06.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE) for production of Stone Grits of different sizes @50 TPH using stone boulder as raw material at ARAZI NO. 704MI, VILL. BHAGWATI DEI, POST-PATIHATA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.). The Geo-Coordinate of the crusher unit is 25.061692 N, 882.998711 E.	Complying
2.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
4.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
5.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
6.	Industry shall comply with all the statements mentioned in affidavit No. GC931272, submitted by industry.	Partially Complying
7.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
8.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying

9.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non-Complying
10.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
11.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Partially Complying
12.	The industry shall install air pollution control measures as mentioned below:-.	Partially Complying
13.	Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors	Complying
14.	All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.	Non-Complying
15.	All belt conveyors shall be covered by the industry.	Partially Complying
16.	Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.	Non-Complying
17.	A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.	Complying
18.	Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.	Partially Complying
19.	Green belt along the boundary wall shall be developed by stone crusher in at least three layers.	Partially Complying

20.	Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Non Complying
21.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
22.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
23.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
24.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
25.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
26.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
27.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83 /2020, Dated 27.02.2020.	NA
28.	This consent is valid for discharge of domestic effluent only.	Complying
29.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Complying
30.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying

31.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Non-Complying
32.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.20. M/s New Ashtbhuja Stone, Village-Bhagautidei, Chunar, Mirzapur.

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 02.08.2021	Complain Status/ Remark
1.	This consent to operate is granted for M/S NEW ASHTBHUJA STONE, ARAZI. NO. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726, VILLAGE-BHAGAUTI DEI, PARGANABHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR-231304 for production of stone grits and stone dust-200 TPH. (Co-ordinates of proposed site 25.060722 Latitude and 82.997878 Longitude).	Complying
2.	This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of abovementioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/ plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Non-Complying
4.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.	Complying Non-Complying Complying Non-Complying Complying

	<p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.</p> <p>XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
5.	<p>A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is</p>	<p>Non-Complying</p>

	available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf .	
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
8.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honourable High Court, Honourable National Green Tribunal and Honourable Supreme Court.	Complying
12.	The DG set should have minimum stack height 0.2x under root KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.	Not Installed
13.	The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during	Non-Complying

	water sprinkling as dust suppression.	
14.	The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Partially Complying
16.	This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	Complying
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Partially Complying
18.	Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Non-Complying
19.	The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in logbook and monthly data should be send to the Board.	Partially Complying
20.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as	Partially Complying

	amended.	
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of order/directions of other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	The validity of this consent to operate order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 17.12.2020, received from SDM, Tehsil-Chunar, Distt - Mirzapur vide letter no. 866/ST-duri/2020 dated 17.12.2020.	Complying
29.	The proposed industry shall comply the all points as mentioned in notarized affidavit dated 26.07.2021 submitted with application. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board	Partially Complying

	within one month.	
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b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 02.08.2021	Complain Status/ Remark
1.	This consent to operate is granted for M/S NEW ASHTBHUJA STONE, ARAZI. NO. 688, 691,692, 693, 713, 714, 720, 721, 722, 723, 725 726, VILLAGE-BHAGAUTI DEI, PARGANABHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR-231304 for production of stone grits and stone dust -200 TPH. (Co-ordinates of proposed site 25.060722 Latitude and 82.997878 Longitude).	Complying
2.	This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of abovementioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/ plant machinery failing which consent would be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.	Partially Complying
4.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Non-Complying
5.	The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Complying
6.	The industry shall not increase its production/production capacity without the written permission/NOC from the board.	Complying
7.	The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Complying
8.	The industry shall not discharge any trade effluent.	Complying
9.	The unit must be complied the directions/Guidelines issued time	Complying

	to time from Central Pollution Control Board, U.P. Pollution Control Board, HonourableOver site Committee, HonourableHigh Court, HonourableNational Green Tribunal and HonourableSupreme Court.	
10.	The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Complying
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Complying
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Partially Complying
15.	The industry shall comply on the following points before start of production: - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bagfilter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject	Complying Non-Complying Complying Non-Complying

	<p>'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. Industry shall comply the all directions issued by board under different Action Plans.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	<p>Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
17.	The operation of the industry should be in the way that the	Partially

	process emission generated from the industry should not affect the surrounding environment and population.	Complying
18.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
19.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
20.	The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
23.	Industry shall abstract ground water with the valid permission (NOC) of the Central Ground Water Authority (CGWA).	Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of	Complying

	directions/orders of any other departments.	
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying
28.	The validity of this consent to operate order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 17.12.2020, received from SDM, Tehsil-Chunar, Distt - Mirzapur vide letter no. 866/ST-duri/2020 dated 17.12.2020.	Complying
29.	The proposed industry shall comply the all points as mentioned in notarized affidavit dated 26.07.2021 submitted with application. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.	Partially Complying

2.21. M/s Shri Bajrang Stone, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 14.07.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s SHRI BAJRANG STONE for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at ARAZI NO. 181, 185 and 186, VILLAGE-BHAGWATIDEI, POST-PATIHATTA, PARGANA-BHAGWAT, TEHSIL-CHUANR, DISTRICTMIRZAPUR (U.P.)	Complying
2.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
3.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Partially Complying
4.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Coplying
5.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Partially Complying
6.	Industry shall Comply the direction issued by the Board vide its letter No.H77315/C-2/Vayu-510/Sonbhadra/2022 dated 16.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.	Partially Complying
7.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
8.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board,	Complying

	Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	
9.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Non-Complying
10.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
11.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Partially Complying
12.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>i) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>j) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>k) All belt conveyors shall be covered by the industry.</p> <p>l) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/ truck-loading of the product, Stone dust and any other fine dust.</p> <p>m) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>n) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>o) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p>	<p>Partially Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Non-Complying</p>

	p) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Non-Complying
13.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Complying
14.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
15.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Partially Complying
16.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
17.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
18.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
19.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/ 2020, Dated 27.02.2020.	NA
20.	This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.	Complying
21.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying

22.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Non-Complying
23.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Complying

2.22. M/s Jai Maa Durga Mixture Plant, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 22.06.2022	Complain Status/ Remark
1.	This Consent To Operate is granted to M/s SHIV SHAKTI ENTERPRISES FORMERLY NAME JAY MAA DURGA MIXTURE PLANT for production of Stone Grits of different sizes @ 160 TPH using stone boulder as raw material ARAZI NO. 58/2/2 AND 58/2, VILLAGE- RAMPUR, DHABAHI, TEHSILCHUNAR, DISTRICT-MIRZAPUR,U.P., 231305.	Complying
2.	The Geo-Coordinate of the crusher unit is 25.042910 N, 82.982171 E.	Complying
3.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Complying
4.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Complying
5.	The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Non-Complying
6.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Complying
7.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Complying
8.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Complying
9.	The industry shall install separate energy meter at bore well for	Non-Complying

	measuring electric consumption in bore well.	
10.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Complying
11.	Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Complying
12.	<p>The industry shall install air pollution control measures as mentioned below:-</p> <p>i. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>ii. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>iii. All belt conveyors shall be covered by the industry.</p> <p>iv. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>v. A minimum 15 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</p> <p>vi. Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>vii. Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>viii. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</p> <p>ix. Industry shall provide sufficient no. of Helmets, Gumboots,</p>	<p>Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Complying</p>

	Goggles, and Masks etc. to the workers for their safety.	
13.	The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm ³ .	Non-Complying
14.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.	Non-Complying
15.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Partially Complying
16.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.	Partially Complying
17.	Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.	Complying
18.	The industry shall strictly comply the directions/guidelines/ Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.	NA
19.	This consent is valid for discharge of domestic effluent only.	Complying
20.	That, if It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Complying
21.	That, the Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Complying
22.	That, the Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Non Complying
23.	That, the person authorized shall not rent, lend, sell, transfer or	Complying

	otherwise transport the hazardous waste without obtaining prior permission of the Board.	
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2.23. M/s Rajesh Bhai Patel (Stone Crusher Unit), Village- Bhagautidei, Bhagwawt, Chunar, Mirzapur.

- a) Compliance Status of Conditions imposed in Consent to Operate (CTO) Air issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 13.11.2020	Complain Status/ Remark
1.	This consent to operate is granted for M/s RAJESH BHAI PATEL (Stone Crusher unit), VILLAGE-BHAGWATIDEI, POST-PATIHATTA, PARGANA-BHAGAWAT, TEHSILCHUNAR, DISTRICT-MIRZAPUR, Arazi no. 704 Mi for production of Stone Grits & Stone Dust- 200 Ton/Hour (Co-ordinates of the industry 25.062435 Latitude and 82.999871 Longitude).	Complying
2.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Complying
3.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year.	Non-Complying
4.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher. VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer	Partially Complying Non-Complying P-Complying Non-Complying Complying Partially Complying

	<p>points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m³ as prescribed under E(P) Act, 1986.</p> <p>XIII. Industry shall cover both Jaw Crusher and material discharge point with canvas fabric bags.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher.</p> <p>XV. Industry shall comply the all directions issued by Board under Singrauli Action Plan.</p>	<p>Non- Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
5.	<p>A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.</p>	<p>Non-Complying</p>
6.	<p>Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.</p>	<p>Partially Complying</p>

7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
8.	The transportation of used vehicles in such a manner that emission generated should not affect the nearby residence and agricultural field.	Partially Complying
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honourable High Court, Honourable National Green Tribunal and Honourable Supreme Court.	Complying
12.	The DG set should have minimum stack height 0.2x under root KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.	Non-Complying
13.	The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
14.	This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Complying
15.	This Consent of the industry is automatically considered abrogated	Complying

	after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	
16.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Partially Complying
17.	Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Non-Complying
18.	The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Non-Complying
19.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
20.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.	Partially Complying
21.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
22.	Industry shall comply the affidavit dated 29.10.2020 submitted with application form.	Partially Complying
23.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
24.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is	Complying

	revoked, after which the consent will be effective again for the remaining period.	
25.	This consent order will not affect the acceptance of order/directions of other departments.	Complying
26.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Complying

b) Compliance Status of Conditions imposed in Consent to Operate (CTO) Water issued to said industry are as follows:-

S.No.	Specific conditions imposed in CTO issued on dated- 13.11.2020	Complain Status/ Remark
1.	This consent to operate is granted for M/s RAJESH BHAI PATEL (Stone Crusher), VILLAGEBHAGWATIDEI, POST-PATIHATTA, PARGANA-BHAGAWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, Arazi no. 704 Mi for production of Stone Grits& Stone Dust-200 Ton/Hour (Co-ordinates of the industry 25.062435 Latitude and 82.999871 Longitude).	Complying
2.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.	Complying
3.	The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year.	Non-Complying
4.	The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Partially Complying
5.	The industry shall not increase its production/production capacity without the written permission/NOC from the board.	Complying
6.	The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Complying
7.	The industry shall not discharge any trade effluent.	Complying
8.	The unit must be complied the directions/Guidelines issued time	Complying

	<p>delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, masks etc. to the workers for their safety.</p> <p>XII. The above equipment and specifications should be primarily and compulsorily enforced on stone crusher.</p> <p>XIII. Industry shall comply the all directions issued by board under Singrauli/Mirzapur Action Plan</p>	<p>Complying</p> <p>Partially Complying</p> <p>Non-Complying</p> <p>Non-Complying</p> <p>Partially Complying</p> <p>Partially Complying</p> <p>Complying</p> <p>Partially Complying</p> <p>Partially Complying</p>
16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Partially Complying
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Partially Complying
18.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and	Partially Complying

	agricultural field.	
19.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Partially Complying
20.	The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Partially Complying
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Partially Complying
22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Complying
23.	Industry shall comply the affidavit dated 29.10.2020 submitted with application form.	Partially Complying
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Complying
25.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Complying
26.	This consent order will not affect the acceptance of directions/orders of any other departments.	Complying
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will	Partially Complying

	<p>be deemed to be nullified. Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.</p>	
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कार्यालय जिलाधिकारी, मीरजापुर

(खनिज अनुभाग)

पत्र सं०-6488/एम0एम0सी0-30/खनिज/2023-24

दिनांक 16/ 11 /2023

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में दिनांक 27.04.2023 को पारित आदेश के अनुपालन में जनपद के 26 स्टोन केशर इकाई एवं 39 ईमारती पत्थर सैण्डस्टोन (गिट्टी/ बोल्टर/पटिया) के खनन पट्टा क्षेत्र जिनमें उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा CTE/CTO प्राप्त नहीं किया गया है, में खनन/परिवहन प्रतिबन्धित किया गया है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में दिनांक 17.10.2023 को पारित आदेश के कार्यकारी अंश निम्नवत् है :-

..... 10. *The mining lease holders are directed to file their response regarding compliance with EC/consent conditions including CSR/CER activities and recommendations made by the Joint Committee. The proprietors of stone crushers are also directed to file their response regarding obtaining of consent from UPPCB and compliance with consent conditions including CSR/CER activities and recommendations made by the Joint Committee before this Tribunal with copy to Member Secretary, UPPCB and District Magistrate, Mirzapur by e-mail on or before 30.11.2023 at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF.*

11. *The UPPCB and District Magistrate, Mirzapur are directed to file report verifying such compliance by the mining lease holders and stone crushers on or before 31.12.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

मा0 अधिकरण के आदेश दिनांक 17.10.2023 के समादर में 39 खनन पट्टा क्षेत्रों में से 37 खनन पट्टा क्षेत्र जिसमें पट्टाधारकों द्वारा सी0टी0ओ0 प्रमाण पत्र प्रस्तुत किया गया है, में खनन/परिवहन की अनुमति दिनांक 02.11.2023 को प्रदान कर दी गयी है। मुख्य पर्यावरण अधिकारी, (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, 12 बी, विभूति खण्ड, गोमती नगर, लखनऊ द्वारा दिनांक 02.11.2023 को प्रतिबन्धित 26 स्टोन केशरों को संचालन की अनुमति प्रदान की गयी है। उक्त खनन पट्टों एवं स्टोन केशरों के स्वामियों द्वारा मा0 अधिकरण के आदेश का अनुपालन किया गया है अथवा नहीं के सम्बन्ध में स्थलीय निरीक्षण/जॉच कर सत्यापन किये जाने के सम्बन्ध में निम्नानुसार समिति का गठन किया जाता है :-

1	उपजिलाधिकारी, चुनार, मीरजापुर	अध्यक्ष
2	पुलिस उपाधीक्षक, चुनार, मीरजापुर	सदस्य
3	क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र	सदस्य
4	ज्येष्ठ खान अधिकारी/खान निरीक्षक, मीरजापुर	सदस्य

अतः उपरोक्त गठित समिति को निर्देशित किया जाता है कि मा0 अधिकरण के आदेश के अनुपालन में आच्छादित समस्त खनन पट्टा/स्टोन केशर क्षेत्रों का स्थलीय निरीक्षण/जॉच कर सत्यापन आख्या 07 दिवस में प्रस्तुत करना सुनिश्चित करें जिससे कि मा0 अधिकरण के समक्ष सत्यापन आख्या प्रेषित की जा सके।

(प्रियंका निरंजन)
जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1- प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
- 2- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
- 3- गठित समिति के सदस्यों को अनुपालनार्थ।

जिलाधिकारी,
मीरजापुर।